

FORM NO. 2

CENTRAL ADMINISTRATIVE TRIBUNAL SB/DB *S.B.*
PRINCIPAL BENCH, NEW DELHI.

REPORT ON THE SCRUTINY OF APPLICATION

Diary No. *2022*Presented By : *Yogeshwar Nath* Date of Presentation *12.12.2022*Applicant (s) *Nathos Ram* Group :Respondent (s) *Unn. Officer*Nature of grievance : *Fixation of pension*No. of applicants : *1* No. of Respondents :

CLASSIFICATION

Subject : *Pension* (No. *28*) Department : *Gen. B. (No. 10)*
* if S.B.1. Is the application is in the proper form? (PROFORMA / COMPILATION)
(three complete sets in paper book form
in two compilations).2. Whether name, description and address of
all the parties been furnished in the
cause title? *Yes*3. (a) Had the application been duly signed, and (SIGNED / VERIFIED)
verified ?(b) Have the copies been duly signed? *Y*(c) Have sufficient number of copies of the
application been filed? *Y*4. Whether all the necessary parties are impleaded? *Y*5. Whether English translation of documents in a
language other than English or Hindi been filed? *Y*6. (a) Is the application in time? *Y*
(See Section 21)(b) Is MA for condonation of delay filed? *NA*7. Has the Vakalatnama/Memo of appearance/00
authorisation been filed? *Y*8. Is the application maintainable? u/s 2, u/s 14, u/s 18
(u/s 2, 14, 18 or U/R 6 etc). U/R 6, PT u/s, 25 file9. Is the application accompanied by IPO/DD
for Rs. 50/-? *Y*10. Has the impugned orders original/duly
attested legible copy been filed? *LEGIBLE/ATTESTED*11. Have legible copies of the annexure, duly
attested been filed? *LEGIBLE/ATTESTED*

GA/978/2em

12. Has the index of documents been filed and pagination done properly ? **FILED/PAGINATION**

13. Has the applicant exhausted all available remedies ? **Ys**

14. Have the declaration as required by item 7 of Form-I been made ? **Ys**

15. Have required number of envelopes (file size) bearing full address of the respondents been filed ? **Ys**

16. (a) Whether the reliefs sought for, arise out of single cause of action ? **Ys**

(b) Whether any interim relief is prayed for ? **Ys**

17. In case an MA for condonation of delay is filed, is it supported by an affidavit of applicant ? **NO**

18. Whether this case can be heard by Single Bench ? **Ys**

19. Any other point ?

20. Result of the scrutiny with initial of the Scrutiny Clerk.

The application is in order and may be registered and listed before the Court for admission/orders on;

(a) MA for joining - U/R (5) (a) / A (5) (b)
(b) MA U/R 6 of OAT Procedure Rules, 1987
(c) PT u/s 25 under At Act
(d) MA for condonation of Delay;

OR

25/9

The application has not been found in order in respect of Item No(s) mentioned below :

(a) Item Nos.
(b) Application is not on prescribed size of paper.
(c) MA U/R 4(5)(a) / 4(5)(b) has not been filed.
(d) Application / counsel has not signed each page of the application/documents.
(e) MA U/R 6 has not been filed.

The application might be returned to the applicant for rectification of the defects within 7 days.

SCRUTINY CLERK

SECTION OFFICER

D.R. (J)

JOINT REGISTRAR

COURT NO. SB DATE 28/9/2002

WDP

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A.No.

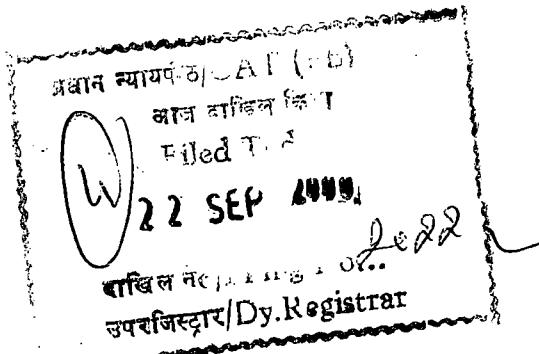
1978/2002

IN THE MATTER OF:

Nathoo Ram Applicant
Versus
Union of India & Others. Respondents.

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	through counsel:	Applicant.
	(Yogesh Sharma) Advocate CAT Bar Room, Farikot house, New Delhi. T.No./5034157.	



IN THE CENTRAL ADMINISTRATION TRIBUNAL,
PRINCIPAL BENCH NEW DELHI

O.A. No. 1978 OF 2000.

IN THE MATTER OF :

Nathoo Ram Pali s/o Late Sh. Pati Ram,
r/o 3842, Shanti Mohalla, Gali No.12,
Gandhi Nagar, Delhi.110031.

-----Applicant

Versus

1. Union of India through The Secretary,
Ministry of Ministry of Information and Broadcasting,
Shastri Bhawan, New Delhi.
2. The Asst. Controller of Accounts,
Pay & Account office,
Doordarsan, Suchna Bhawan,
M/O I & B, CGO Complex, New Delhi.

-----Respondent

DETAILS OF THE APPLICATION:

1. Particulars of the order/action against which the application is being made :
This applicant is being made against the action of the respondents by which the respondents wrongly fixed the pension of the applicant on Rs. 3746/- with effect from 1.1.96, as per the order of dated 24.6.98 (Annux-A/2) pension of the applicant should be fixed to Rs. 4337/- with effect from 1.1.96 and therefore the action of the respondent is illegal arbitrary against the Govt. of India, instructions. Hence this O A on the grounds stated para-5 OA.

2. Jurisdiction of the Tribunal :

That the applicants declare that the subject matter against which the application is made is within the jurisdiction Hon'ble Tribunal.

3. Limitation:

That in the present O.A. the applicant seeking the relief of fixation of his pension which is a recurring cause of action and not barred by limitation.

Otherwise also the OA of the applicant is within the period of limitation.

4. Facts of the case :

The facts of the case are as under:-

- 4.1. That the applicant was appointed in the office of Doordarsan in the year 1944 and was retired on his superannuation in the year 1984 on 31.8.1984 from the post of Sr. Engineer Asstt.
- 4.2. That after his retirement the applicant was granted his pension as per rules which was correct.
- 4.3. That after fifth pay commission report, the Govt. of India decided to revised the pay of the Pre-1986 pensioners/family pensioners and in compliance of the same, the pay of the applicant was also revised and on revision of pay the pension of the applicant also revised by the competent authority i.e. Director General vide order dated 22.6.98 (Annex.A/2) and the relevant part of the same is reproduced here as under :

" On revision of pay of pre-1986 pensioners/family pensioners, the pension of the following pensioners/family pensioners has been revised vide this office order No. DK-27(9A)98-s dated 19.6.98(copy enclosed).

2. Nathoo Ram pali, Ex-Sr.Engg.Asstt., @ Rs. 1438/- "

4.4. That it is relevant to submit here that on new fixation of pension of Rs.1428/- PM the consolidated pension should be fixed as Rs.4337/- PM w.e.f.1.1.96 as per the Govt. of India Instructions and the Table 11 of the fixation of pension. But the respondents No.2 vide order dated 3.2.99 fixed the pension of the applicant on Rs.3746/- w.e.f.1.1.96 in old pension without taking into account of the revised pension order dated 22.6.98.

4.5. That it is relevant to submit here that the applicant made number of representations one after another vide dated 15.4.99 and 19.5.99 and also approached in the office of the respondents for fixation of his pension on the basis of the order dated 22.6.98 but till date no reply has been received by the applicant.

4.6. That the whole action of the respondents not fixing the pension of the applicant on the basis of revised pension, is illegal, unjust, arbitrary, against the rules and therefore the applicant is entitled for his pension in revised rates and the impugned order dated 3.2.99 is liable to be quashed on the following grounds :

2

B 4

5. G R O U N D S :

In view of the facts stated above the claim of the applicants is based on the following grounds :

- a) Because, when the competent authority while implementation of the Govt. of India decision, revised the pension of the applicant, the respondent No.2 is bound to fix the pension of the applicant in revised rates and therefore fixing the pension of the applicant in Rs.3746/- P.M. instead of Rs.4337/- is clearly case of arbitrary action of the respondents.
- b) Because, the competent authority revised the pension of the applicant to Rs.1438/- PM vide order dated 22.6.98 and as per the Table 11, the consolidated pension (revised pension) comes Rs. 4337/- and therefore there is no justification to fix the pension of the applicant to Rs.3746/- by the impugned order which is not only illegal but also violates Art.14 and 16 of the constitution of India.
- c) Because, the applicant made number of representation and also approached many time in the office of the respondents but till date no reply has been received by the applicant which is illegal as the representation of the applicant should be replied by the respondents.



5

6. Details of the Remedies Exhausted :

That the applicants declare that he availed all the remedies available with him by way of making representation but no use. Hence this OA.

7. Matter not previously filed/pending before any court :

That the applicants declare that they have not filed any O.A. before any bench of the Tribunal and no case is pending before the Hon'ble Supreme court of India.

3. Relief(s) sought :

In view of the facts and grounds stated above the applicant prays for the following reliefs:

(i) That the Hon'ble Tribunal may graciously be pleased to pass an order of allowing the OA of the applicant with the costs of litigation.

(ii) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to fix the pension of the applicant on revised pension of Rs.1438/ P.M. as per the order dated 22.6.98.

(iii) That the Hon'ble Tribunal may further graciously be pleased to pass an order of quashing the impugned order dt.3.2.99(Annex.A/1) decyrlaring

to the effect that the same is illegal and consequently the applicant is entitled for his pension of Rs.4337/- PM w.e.f 1.1.96 with the arrears of difference of pension with 18% interest.

(iv) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant.

9. Interim relief if any prayed:

NIL

10. Para No.10 is not applicable as the application is being filed through a legal practitioner.

11. Particulars of Postal order:

- (i) No. of Postal order:
- (ii) Date of issuing :
- (iii) P.O. from issuing:
- (iv) At which payable:

12. List of Enclosures:

As per Index.

21/9/2002
Applicant

Verification :

I, Nathoo Ram Pali s/o Late Sh. Pati Ram, r/o 3842, Shant Mohalla, Gali No.12, Gandhi Nagar, Delhi-31 do hereby verify that the contents of above paras No. 1 to 4 are true to the best of my knowledge and paras No. 5 to 12 are to be believed on legal advice and that I have not suppressed any material facts.

W. Deeli
24/9/2002

21/9/2002
Applicant

8

SPECIAL SEAL

Pay & Accounts Office,
Doordarshan, Seochna Bhawan,
M/o I&B, C.G.O. Complex.
New Delhi-110003.

(A)

No. PAO/DD-ND Rev. Pen/PA-15/1574

Dated

3-2-99

To,

The Sr. Accounts Officer,
Central Pension Accounts Office,
Trikoot-II Complex,
Bhikaji Cama Place,
R.K. Puram,
New Delhi-110066.

Sub:- Revision of pension/Family pension in respect of pre-1986
Pensioners/Family pensioners as on 01.01.96 as per Deptt.
of Pension & Pensioners Welfare OM.No. 45/86/97-P&PW(A)-
part-III dated 10.02.98.

Name of the pensioner/Family pensioner. Sh. Nathoo Ram Pali
..... PPF No. 69

Sir, You are hereby requested to make arrangement for carrying
out the modification in both of the halves of the said PPF as
detailed below:-

1. (a) Revised pension w.e.f. 01.01.96 Rs. 3746/-
(Rs. Three thousand Seven Hundred & Forty Six) only
2. (b) Pension already commuted Rs. 203/-
(Rs. Two Hundred & Three) only
3. (c) Revised Reduced pension after commutation Rs. 3543/-
(Rs. Three Thousand Five Hundred & Forty Three) only

Effective from 1.1.96

4. Date of Restoration of commuted pension 1.9.99
5. Revised Family Pension(Normal) w.e.f. 01.01.96 Rs. 1778/-
(Rs. One Thousand Seven Hundred & Seventy Eight) only
6. Details of Disbursing Bank
- (a) Name of the Bank State Bank of India
- (b) Branch & Code No(if any) Kamla Nagar
- (c) Account No. 8329
- (d) Distt. Delhi
- (e) State

Pension disbursing Authority may also be instructed that
the arrears already paid on account of consolidation of pension/
Family pension or in continuance of grant of personal pension as
an interim measure in the case of pre-86 pensioners/Family Pensioners
in accordance with the provisions contained in paras 9.2 & 14.1 of
P&PW's OM. No.45/86/97-P&PW(A)-Part-III dt.27.10.97, May be adjusted
against arrears becoming due on the revision of pension/Family pen-
sion on the basis of this order.

Sd/-

(VIJAY KUMAR SINGH)
Asstt. Controller of Accounts.

Contd-2.

2003940
12/2/99

CTC

12

Copy forwarded to:-

Sh./B/At. Nathoo Ram Pali, 3847 Shanti Mohalla, Gali No.12,
Gandhi Nagar, Delhi-31.

2. The Director, Doordarshan Kendra, New Delhi is returned
Service Book of Sh. N.R. Pali
herewith.

V. Singh
Asstt. Controller of Accounts.

Encl:- Service Book.

CTC

h

9
IMMEDIATE
BY HAND

A/2

PRASAR BHARATI
BROADCASTING CORPORATION OF INDIA
DEPT : NEW DELHI

NO. DDE-27 (9A) 98-S / 5597

Dated: 22/6/98

25

The Pay & Accounts Officer,
Suchana Bhawan, 7th Floor,
CCO Complex, Lodhi Road,
New Delhi.

Sub: Revision of pension of Pre-1986 pensioners/
family pensioners.

Sir,

Kindly refer to your letter No. PAO/DO-MD/Pen/98-99
dated 5/5/98 on the subject cited above.

On the revision of pay of pre-1986 pensioners/family
pensioners, the pension of the following pensioners/family
pensioner has been revised vide this office order No. DDE-
27 (9A) 98-S dated 19/6/98 (copy enclosed).

1. Sh. K. L. Maini, Ex-Head Clerk	Rs. 1486/- P.M.
2. Sh. Nathoo Ram Pali, Ex-Sr. Engg.	Asstt. Rs. 1438/- P.M.
3. Late Sh. Om Prakash Sharma, Ex-Khalegi	Rs. 1275/- P.M.
4. Late Sh. Jaginder Singh, Studio Executive	Rs. 1275/- P.M.

It is requested that the revised pensionary benefits
as calculated may kindly be authorised to the above officials.
All the papers of the above officials received vide your
letter under reference are returned herewith in original along
with their service books for further necessary action.

Yours faithfully,

Sd/-

(RAM BHILAS)
Ex. DIRECTOR (ADM.)
for Ex. Director General.

Encl: As above

Copy to: By Read Post.

1. Sh. K. L. Maini, Ex-Head Clerk, C-5C/36-C Janak Puri, N. Delhi-38.
2. Sh. Nathoo Ram Pali, Ex-Sr. Engg. Asstt., 3842, Shanti Bhawan,
Gali No. 12, Gandhi Nagar, Delhi-31.
3. Smt. Saroj Bala, W/o Late Sh. Om Prakash Sharma, 27/109-B,
Jwala Nagar, Shahdara, Delhi-32.
4. Smt. Amit Kaur, W/o Late Sh. Jaginder Singh, B-200, 2nd Floor
Fateh Nagar, N. Delhi-16.

Ram Bhilas
for Ex. Director General.

C7C
D

To

Shri R.C.Mishra,
Joint Secretary (Policy & PG),
Ministry of Information & Broadcasting,
Shahstrti Bhavan,
NEW DELHI.

Subject: Revision of Pension of pre-86 Pensioners.

Ref: Suchana Bhavan Office letter No.PAO/DD-ND/Rev Pen/PA-II/1514 dt. 3.2.99 addressed to the Sr. A.O., C.P.O., NewDelhi-66 and Prasar Bharti Broadcasting Corporation of India, letter No. DDK-27(9A) 98-5/5597 dated 22/24.6.98 addressed to Suchana Bhavan Office (Photo copies attached).

Sir,

I am pained to complaint that despite a verbal assurance given to me by the Suchana Bhavan Office for issue of a legitimate amendment to their above letter the same has not been issued so far. The Prasar Bharti in their letter quoted above, my pension was fixed at Rs. 1438/- after revision of pre-1986 pensioners and consolidated pension as on 1.1.96 works out to Rs. 4,337/- and not Rs.3,746/- as per Govt. letter No. 45/86/97 Per PW (A) Part-II dated 27.10.97. My several personal visits to Suchana Bhavan office have gone in vain.

In view of the above, I most humbly request that necessary amendment to their above letter addressed to the Sr. A.O., C.P.O., NewDelhi-66 may kindly be initiated now.

Hoping for an early action and thanking you very much in anticipation.

Yours faithfully,

(NATHOO RAM PALLI),
3842, Shanti Mohalla,
Gali No. 12, Gandhi Nagar,
Delhi.110031.

Telephone No. 2233624.

Place: Delhi.

Dated 19-5-99 1999.

Encls. As above.

C7C

D

To

The Pay and Accounts officer
Suchana Bhawan, 7th Floor
CGO Complex, Lodhi Road,
New Delhi.

Subject: Revision of pension of pre 86 pensioners.

Reference: Your ofice No. PAO/DD/ND/REv.Pen/PA,II/1514 dated 3.2.99 adressed to then Sr.AO CPO New Delhi New Delhi 66 and prasar Bharti Broadcasting corporation of India, letter No. DDK-27(9A) 98-S/s5 97 dated 22/245-6-98 ordered to your ofice.(Photo copies attd.)

Sir,

I am paused to complain that despite of verbal assurance given to me by the office for issue of an legitimate amendment to your above letter the same has not been issed so far. The Prasar Bharti in their letter quoted above, may pension was fixed at Rs.14528/- after revision of pay of pre 86 pensioners and consolidated pension as on 1.1.96 works oput to Rs.4337/ and not 3746/ as per Govt. letter No. 45/86/97 Pre PW(A) Part II dated 27.10.987 , My serveral personal visits to your office have gone in vain. In view of this I most humble request that necessary amendment to you above letter addressed to the Sr., AO CPO, New Delhi 66 may kindly be initmated now.

Hoping for an early action and thaking you very much in anticipation.

Yours faithfully,

dated 15.4.99.

sd/-

3842 Shanit Mohalla,
Gali No.12, Ghandi Nagar, Delhi
110031, Telephone No.2233634

Encl-2.

c-cc
h

TABLE 11 For Existing Basic Pension/Family Pension Rs. 1376-1475

Empl. No.	Caste	P.M.														
		Old	Diff.	Rate												
1376	4152	551	413	429	443	650	1426	4301	571	428	444	459	674			
1377	4154	551	413	429	443	651	1427	4303	571	428	444	459	674			
1378	4158	552	414	429	444	652	1428	4307	572	429	445	460	675			
1379	4160	552	414	429	444	652	1429	4309	572	429	445	460	675			
1380	4163	552	414	429	445	653	1430	4312	572	429	445	460	676			
1381	4167	553	414	429	445	653	1431	4316	573	429	445	460	676			
1382	4170	553	414	429	445	653	1432	4319	573	429	445	460	676			
1383	4173	554	415	430	445	653	1433	4322	574	430	445	461	678			
1384	4176	554	415	431	446	654	1434	4325	574	430	445	461	678			
1385	4178	554	415	431	446	654	1435	4327	574	430	446	461	678			
1386	4182	555	416	432	446	655	1436	4331	575	431	447	462	679			
1387	4184	555	416	432	446	655	1437	4333	575	431	447	462	679			
1388	4188	556	417	433	448	657	1439	4337	576	432	448	463	680			
1389	4190	556	417	433	448	657	1440	4342	576	432	448	463	680			
1390	4193	556	417	433	448	658	1441	4346	577	432	448	464	681			
1391	4197	557	417	433	448	658	1442	4349	577	432	448	464	681			
1392	4200	557	417	433	448	658	1443	4352	578	433	449	464	681			
1393	4203	558	418	433	448	658	1444	4355	578	433	450	465	683			
1394	4206	558	418	434	449	659	1445	4357	578	433	450	465	683			
1395	4208	558	418	434	449	659	1446	4361	579	434	450	463	683			
1396	4212	559	419	435	450	660	1447	4363	579	434	450	466	684			
1397	4214	559	419	435	450	660	1448	4367	580	435	451	467	685			
1398	4218	560	420	436	451	662	1449	4369	580	435	451	467	685			
1399	4220	560	420	436	451	662	1450	4371	580	435	451	467	685			
1400	4222	560	420	436	451	662	1451	4376	581	435	451	467	685			
1401	4227	561	420	436	451	662	1452	4378	581	435	451	467	685			
1402	4229	561	420	438	451	662	1453	4382	582	436	452	467	686			
1403	4233	562	421	437	451	663	1454	4384	582	436	452	467	686			
1404	4235	562	421	437	451	663	1455	4387	582	436	452	467	687			
1405	4238	562	421	437	452	663	1456	4390	583	437	452	468	687			
1406	4241	563	422	437	452	664	1457	4393	583	437	453	469	687			
1407	4244	563	422	437	453	665	1458	4396	584	438	453	469	689			
1408	4247	564	423	438	453	666	1459	4399	584	439	454	469	689			
1409	4250	564	423	438	453	666	1460	4401	584	439	454	470	690			
1410	4252	564	423	439	454	666	1461	4406	585	438	455	470	690			
1411	4257	565	423	439	454	667	1462	4408	585	438	455	470	690			
1412	4259	565	423	439	454	667	1463	4412	586	439	455	470	691			
1413	4263	566	424	440	455	668	1464	4414	586	439	455	471	691			
1414	4265	566	424	440	455	668	1465	4417	586	439	455	471	692			
1415	4268	566	424	440	455	668	1466	4420	587	440	456	471	692			
1416	4271	567	425	440	455	669	1467	4423	587	440	456	472	693			
1417	4274	567	425	440	456	670	1468	4426	588	441	457	473	694			
1418	4277	568	426	442	457	671	1469	4429	588	441	458	473	694			
1419	4280	568	426	442	457	671	1470	4431	588	441	458	473	695			
1420	4282	568	426	442	457	671	1471	4436	589	441	458	473	695			
1421	4287	569	426	442	457	672	1472	4438	589	441	458	473	696			
1422	4289	569	426	442	457	673	1473	4442	590	442	458	474	696			
1423	4293	570	427	443	458	673	1474	4444	590	442	458	474	696			
1424	4295	570	427	443	458	673	1475	4446	590	442	458	474	696			
1425	4297	570	427	443	458	673										

* Till consolidated pension & DR at revised rate is paid or 31.12.97 whichever is earlier.

C7C
R2

19/3/2001

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 1978/2000

IN THE MATTER OF :-

SHRI. NATHOO RAM PALI

.....APPLICANT

VERSUS

UNION OF INDIA AND ANOTHER

.....RESPONDENT

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DELHI
DATED 22nd Jan: 2001


(S.M. ARIF)
Addl. Standing Counsel,
Govt. of India.
COUNSEL FOR RESPONDENTS

2026
28/1/2001

1978/2000-1978-0000
1/1/2001
1/1/2001
1/1/2001

(B)

**BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI.**

O.A. No. 1978/2000

In the matter of:

Sh. NATHOO RAM PALI

....Applicant

Versus

UNION OF INDIA AND ANOTHER

....Respondent

**COUNTER REPLY ON BEHALF OF THE RESPONDENTS
TO THE O.A. No. 1978/2000**

RESPECTFULLY SHOWETH:

1. That the contents of para No. 1 of the O.A. are wrong and denied.
It is submitted that the pension of the applicant has been fixed correctly as Rs.3746/- w.e.f. 1.1.1996. The copy of the fixation statement of the applicant is enclosed herewith as Annexure-R-1.
- 2&3. That the contents of para No. 2 and 3 of the application need no reply from the respondents.
- 4.1 & 4.2 That the contents of para No. 4.1 and 4.2 of the O.A. need no reply from the respondents.

मोर्यो D.D.(A)
मूर्यो द० कॉर्ट D.D.K
नई दिल्ली N.D.

Contd..2/

4.3 to 4.6

That in reply to the contents of paras No. 4.3 to 4.6 of the O.A. it is submitted that the amount of Rs.1,438/- mentioned in the D.D.K. Office letter No. DDK-27(9A), 98-S/5597 dt. 24.6.1998 was not the amount of pension as submitted by the applicant. Actually it was the amount of family pension as further explained in the enclosure to the said order. The copy of the said order is enclosed herewith as Annexure-R-2. However, it is submitted that it was also not correctly worked out by the DDK. The correct family pension was to be Rs.1778/- which was authorised to Bank by the office of respondent No. 2. Therefore, it is submitted that the question of taking amount of Rs.1438/- as basic pension for further revision as per table I to O.M. dated 27.10.1997 does not arise at all. It appears that the applicant has inadvertently understood the amount of Rs.1438/- as revised pension w.e.f. 1.1.1996 and accordingly by wrong notion has assumed that revised pension for 1.1.1996 works out to be Rs. 4337/-. It is pertinent to mention here that the pension and family pension of all pre 1986 retirees have been revised w.e.f. 1.1.1996 on the basis of notional pay fixation done w.e.f. 1.1.1986. As already explained above, the revised pension of the applicant w.e.f. 1.1.1996 works out to be Rs.3746/- only which is

मंत्री D.S.(A)
मुख्य मंत्री D.D.K.
नई दिल्ली N. Delhi

Contd...3/

(B)

correct. Save above and except what appears from record, the allegations levelled by the petitioner in the said paras of O.A. are wrong and denied.

REPLY TO GROUNDS:

5(a) to (c) That the contents of paras No. 5 (a) to 5(c) of the Grounds to O.A. are wrong and denied. It is submitted that the applicant is not entitled for any relief whatsoever from the Hon'ble Tribunal on any of the alleged grounds.

6 & 7. That the contents of paras No. 6 & 7 of the O.A. need no comment. However, it is submitted that the petitioner has got no course of action.

8 & 9. That the contents of paras 8 & 9 with all its sub paras are wrong and denied. In view of the submissions made above, the applicant is not entitled for any relief whatsoever from the Hon'ble Tribunal. Therefore, it is requested that the O.A. may kindly be dismissed with costs.

मंत्री
मुख्यमंत्री
मुख्यमंत्री (A)
मुख्यमंत्री (D.D.K)
नई दिल्ली N. Delhi

Contd..4/

16

4..

10 & 12 That the contents of paras No. 10 & 12 of the O.A. need no comments from the respondents.

मुख्यो D.D.A.
कूट दूतावास
काशी दिल्ली N. Delhi

NEW DELHI

DATED:



(S.M. ARIF)

Addl. Standing Counsel,
Govt. of India

VERIFICATION

Verified at New Delhi on this 12 day of January, 2001 that the contents of the above counter reply are true and correct to my knowledge as per the records of the respondents. No part of it is false and nothing material has been concealed therefrom.



FOR AND ON BEHALF OF THE RESPONDENTS

मुख्यो D.D.A.
कूट दूतावास
काशी दिल्ली N. Delhi

PRASAR BHARATI
BROADCASTING CORPORATION OF INDIA
DEK, NEW DELHI

ANWR-2

No. DDK-27 (9A) 98-S 15597

Dated 22/6/98

25

The Pay & Accounts Officer,
Suchana Bhawan, 7th Floor,
CGO Complex, Lohi Road,
New Delhi.

sub: Revision of pension of Pre-1986 pensioners/
Family pensioners.

Sir,

Kindly refer to your letter No. PAO/DE-ND/Pen/98-99
dated 5/5/98 on the subject cited above.

On the revision of pay of pre-1986 pensioners/family
pensioners, the pension of the following pensioners/family
pensioner has been revised vide this office order No. DDK-
27 (9A) 98-S dated 19/6/98 (copy enclosed).

1. Sh. K. L. Maini, Ex-Head Clerk	Rs. 1486/- P.M.
2. Sh. Nethoo Ram Pali, Ex-Sr. Engg.	Asstt. Rs. 1438/- P.M.
3. Late Sh. Om Prakash Sharma, Ex-Mahalai	Rs. 1275/- P.M.
4. Late Sh. Joginder Singh, Studio Executive	Rs. 1275/- P.M.

It is requested that the revised pensionary benefit,
as calculated may kindly be authorized to the above officials.
All the papers of the above officials received vide your
letter under reference are returned herewith in original alongs
with their service books for further necessary action.

Yours faithfully,

Sd/-

(RAM BHILAS)
Dy. DIRECTOR (ADM.)
for Dy. Director General.

Encl: As above

Copy to: By Read Post.

1. Sh. K. L. Maini, Ex-Head Clerk, C-5C/36-C Janak Puri, N. Delhi-38.
2. Sh. Nethoo Ram Pali, Ex-Sr. Engg. Asstt., 3842, Shanti Bhawan,
Gali No. 12, Gandhi Nagar, Delhi-31.
3. Smt. Saroj Bala, W/o Late Sh. Om Prakash Sharma, 27/109-B,
Jwala Nagar, Shahdara, Delhi-32.
4. Smt. Amrit Kaur, W/o Late Sh. Joginder Singh, B-200, 2nd Floor
Sector 10, Noida-18.

Ram Bala
for Dy. Director General.

प्र० अ० प्र० १०
१०० द० क्र० १००
नई दिल्ली N. Delhi

Pay & Accounts Office,
Doordarshan, Socochna Bhawan,
M/o I&B, C.G.O. Complex,
New Delhi-110003.

No. PAO/DD-ND Rev. Pen/PA-15/1514

Dated 3-2-99

To,

The Sr. Accounts Officer,
Central Pension Accounts Office,
Trikoot-II Complex,
Bhikaji Cama Place,
R.K. Puram,
New Delhi-110066.

Sub:- Revision of pension/Family pension in respect of pre-1986
Pensioners/Family pensioners as on 01.01.96 as per Deptt.
of Pension & Pensioners Welfare OM.No. 45/86/97-P&PW(A)-
part-III dated 10.02.98.

Name of the pensioner/Family pensioner. Sh. Nathoo Ram Dali.
..... PPA No. 69.....

Sir,
You are hereby requested to make arrangement for carrying
out the modification in both of the halves of the said PPA as
detailed below:-

1. (a) Revised pension w.e.f. 01.01.96 Rs. 3746/-
(Rs. Three Thousand Seven Hundred & Forty Six) only
- (b) Pension already commuted Rs. 203/-
(Rs. Two Hundred & Three) only
- (c) Revised Reduced pension after commutation Rs. 3543/-
(Rs. Three Thousand Five Hundred & Forty Three) only
Effective from 1.1.96
2. Date of Restoration of commuted pension 1.9.99
3. Revised Family Pension (Normal) w.e.f. 01.01.96 Rs. 1778/-
(Rs. One Thousand Seven Hundred & Seventy Eight) only
4. Details of Disbursing Bank
 - (a) Name of the Bank State Bank of India
 - (b) Branch & Code No (if any) Kamla Nagar
 - (c) Account No. 8329
 - (d) Distt. Delhi
 - (e) State

Pension disbursing Authority may also be instructed that
the arrears already paid on account of consolidation of pension/
Family pension or in continuance of grant of personal pension as
an interim measure in the case of pre-86 pensioners/Family Pensioners
in accordance with the provisions contained in para 9.2 & 4.2 of
P&PW's OM. No.45/86/97-P&PW(A)-Part-III dt.27.10.97, May be adjusted
against arrears becoming due on the revision of pension/Family pen-
sion on the basis of this order.

Sd/-

(VIJAY KUMAR SINGH)
Asstt. Controller of Accounts.

Comtd-2.

2003940
12/2/99

उ० न० [प०] A.O.
दू० द० क० D.D.K.
न० दिल्ली N. Delhi

To

The Pay and Accounts officer
Suchana Bhawan, 7th Floor
CGO Complex, Lodhi Road,
New Delhi.

Subject: Revision of pension of pre 86 pensioners.

Reference: Your ofice No. PAO/DD/ND/REv.Pen/PA,II/1514 dated 3.2.99 adressed to then Sr.AO CPO New Delhi New Delhi 66 and prasar Bharti Broadcasting corporation of India, letter No. DDK-27(9A) 98-S/85 97 dated 22/245-6-98 ordered to your ofice.(Photo copies attd.)

Sir,

I am paused to complain that despite of verbal assurance given to me by the office for issue of an legitimate amendment to your above letter the same has not been issed so far. The Prasar Bharti in their letter quoted above, may pension was fixed at Rs.14528/- after revision of pay of pre 86 pensioners and consolidated pension as on 1.1.96 works oput to Rs.4337/- and not 3746/- as per Govt. letter No. 45/86/97 Pre PW(A) Part II dated 27.10.987 , My serveral personal visits to your office have gone in vain. In view of this I most humble request that necessary amendment to you above letter addressed to the Sr., AO CPO, New Delhi 66 may kindly be initmated now.

Hoping for an early action and thanking you very much in anticipation.

dated 15.4.99.

Encl-2.

अ. सू. [प्र०] A.O.
दू. द० कैम्ब. D.D.K.
नई दिल्ली N. Delhi

Yours faithfully,

sd/-

3842 Shanit Mohalla,
Gali No.12, Ghandi Nagar, Delhi
110031, Telephone No.2233634

C-I 67 (26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A.No. 1978 /2000

IN THE MATTER OF;

Nathu Ram.Applicant.

Versus

Union of India & Ors.Responde

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2. Annex.R-1: Fixation Table. 4

through counsel:

Applicant.

(Yogesh Sharma) Advocate
CAT Bar Room, Faridkot House,
New Delhi

6/7/2001

प्रधान न्यायपाल: CAT (PB)
आज दर्भिल किया
Filed Today
06 JUL 2001
दर्भिल नं/Filing No..... उपरजिस्ट्रार/Dy.Registrar

5752

1
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

O.A. No. 1978/2000.

In the matter of :

Nathu Ram

.....Applicant.

Versus

Union of India & Others.

-----Respondents.

REJOINDER ON BEHALF OF APPLICANT

TO THE REPLY FILED BY RESPONDENTS.

Most Respectfully Showeth:

Parawise Reply to the CounterReply:

1. Para No.1 of the counter is wrong as stated and hence same is denied. In reply it is submitted that the pension of the applicant has been fixed as Rs.3746/- w.e.f 1.1.1996 on the basis of pre-revised pension of Rs. 1240/- but subsequently vide order dated 22.6.98, the pension of the applicant has been revised as Rs. 1438/-P.M. which has been revised as Rs. 4337/- and therefore the para No.1 of the OA is correct and same is reiterated here again. It is submitted the respondents have not annexed the annexure R-1 as stated in counter.

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2-3: Needs no reply.

4.1.-4.2.: Paras No.4.1. to 4.2 needs no reply.

4.3.-4.6.: Paras No.4.3. to 4.6. of the counter are totally wrong and hence same are denied. In reply it is submitted that the pension and family pension of all the pre 1986 retirees have been revised w.e.f 1.1.1996 on the basis of notional pay fixation done w.e.f. 1.1.1986 as admitted by respondents and on the basis of refixation the pension of the applicant has been fixed at Rs.1438/PM and therefore on the basis of Rs. 1438/ the applicant is entitled for the revised pension of Rs. 4337/- . Para No.4.3. to 4.6 of the OA are correct and same are reiterated here again.

5(a)-5(c): Paras No.5(a) to 5(c) of the counter are wrong as stated and hence same are denied. Para No.5(a) to 5(c) of the OA are correct and same are reiterated here again. Moreover, the matter will be argue at the time of hearing of the case.

6-7 Para No.6-7 of the counter is wrong as stated nd hence same is denied. Para No.6-7 of the OA is correct and same is reiterated here again.

R

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23

8&9: Paras No.8 and 9 of the counter are wrong as stated and hence same are denied. Paras No.8 and 9 of the OA are correct and same are reiterated here again.

It is, therefore, respectfully prayed that the Hon'ble Tribunal may be pleased to pass an order of allowing the OA of the applicant.

Applicant.

Nathu Ram Patel

Verification:

I, Nathu Ram, the abovenamed applicant do hereby verify that the contents of above paras are true to the best of my knowledge and I have not suppressed any material facts.

New Delhi.

Dt.

Applicant.

Nathu Ram Patel

TABLE 8 For Existing Basic Pension/Family Pension Rs. 1076-1175

Existing B.P.	Con-sol. F.P.	P.M. Diff.	P.V. from	P.M. Diff.	P.M. from	P.M. Diff.	P.M. from	Existing B.P./ F.P.	Con-sol. F.P.	P.M. Diff.	P.M. from	P.M. Diff.	P.M. from	P.M. Diff.	P.M. from
1.1.96	1.1.96	14.95	31.12.96	1.7.55	1.1.97	1.7.97				1.1.96	1.1.96	1.7.97	30.6.97	1.1.97	1.7.97
11.96	31.3.96	39.6.95	31.12.96	30.6.97						31.3.96	31.12.96	30.6.97	30.6.97		
1.1.96	1.1.96									1.1.96	1.1.96				
1076	3258	431	322	336	347	510	1126	3407	451	338	351	363	533		
1077	3260	431	323	336	347	510	1127	3409	451	338	351	363	534		
1078	3264	432	324	336	349	512	1128	3413	452	339	352	365	535		
1079	3265	432	324	336	349	512	1129	3415	452	339	352	365	535		
1080	3269	432	324	336	349	512	1130	3418	452	339	352	365	536		
1081	3273	433	324	336	349	512	1131	3422	453	339	352	365	536		
1082	3276	433	324	337	349	512	1132	3425	453	339	352	365	536		
1083	3277	434	325	338	349	513	1133	3428	454	340	353	365	536		
1084	3282	434	325	338	350	514	1134	3431	454	340	353	366	532		
1085	3284	434	325	338	350	514	1135	3433	454	340	353	366	538		
1086	3288	435	326	339	351	515	1136	3437	455	341	354	366	538		
1087	3293	435	326	339	351	515	1137	3439	455	341	354	367	539		
1088	3295	436	327	340	352	517	1138	3443	456	342	355	368	540		
1089	31.98	436	327	340	352	517	1139	3445	456	342	355	368	540		
1090	3299	436	327	340	352	517	1140	3448	456	342	355	368	541		
1091	3303	437	327	340	352	517	1141	3452	457	342	355	368	541		
1092	3306	437	327	340	352	517	1142	3455	457	342	356	368	541		
1093	3309	438	328	341	352	518	1143	3458	458	343	356	368	541		
1094	3312	438	328	341	353	519	1144	3461	458	343	357	369	542		
1095	3314	438	328	341	353	519	1145	3463	458	343	357	369	542		
1096	3318	439	329	342	354	520	1146	3467	459	344	357	370	543		
1097	3320	439	329	342	354	520	1147	3469	459	344	357	370	543		
1098	3324	440	330	343	355	522	1148	3473	460	345	358	371	545		
1099	3326	440	330	343	355	522	1149	3475	460	345	359	371	545		
1100	3328	440	330	343	355	522	1150	3477	460	345	358	371	545		
1101	3333	441	330	343	355	522	1151	3482	461	345	358	371	545		
1102	3335	441	330	343	355	522	1152	3484	461	345	358	371	545		
1103	3339	442	331	344	356	523	1153	3488	462	346	359	372	546		
1104	3341	442	331	344	356	523	1154	3490	462	346	359	372	546		
1105	3344	442	331	344	356	523	1155	3493	462	346	359	372	547		
1106	3347	443	332	344	356	524	1156	3496	463	347	359	372	547		
1107	3350	443	332	344	357	525	1157	3499	463	347	360	373	548		
1108	3353	444	333	346	358	525	1158	3502	464	348	361	374	549		
1109	3356	444	333	346	358	526	1159	3505	464	348	362	374	549		
1110	3358	444	333	346	358	526	1160	3507	464	348	362	374	549		
1111	3363	445	333	346	359	527	1161	3512	465	348	362	374	550		
1112	3365	445	333	346	359	527	1162	3514	465	348	362	374	550		
1113	3369	446	334	347	359	527	1163	3518	466	349	362	375	551		
1114	3371	446	334	347	359	528	1164	3520	466	349	362	375	551		
1115	3374	446	334	347	359	528	1165	3523	466	349	362	375	551		
1116	3377	447	335	348	360	529	1166	3526	467	350	364	376	552		
1117	3380	447	335	348	361	530	1167	3529	467	350	364	377	553		
1118	3383	448	336	349	361	530	1168	3532	468	351	364	377	554		
1119	3386	448	336	349	361	531	1169	3535	468	351	365	377	554		
1120	3388	448	336	349	362	531	1170	3537	468	351	365	377	554		
1121	3393	449	336	349	362	532	1171	3542	469	351	365	378	555		
1122	3395	449	336	349	362	532	1172	3544	469	351	365	378	555		
1123	3399	450	337	350	362	532	1173	3548	470	352	365	378	556		
1124	3401	450	337	350	363	533	1174	3550	470	352	365	378	556		
1125	3403	450	337	350	363	533	1175	3552	470	352	365	378	556		

* Till consolidated pension & DR at revised rate is paid or 31.12.97 whichever is earlier.

TABLE 9 For Existing Basic Pension/Family Pension Rs. 1176-1275

Existing B.P./ F.P.	Con-sol. F.P.	P.M. Diff. from 1.1.96	P.M. Diff. from 1.4.96	P.M. Diff. from 1.7.96	P.M. Diff. from 1.1.97	P.M. Diff. from 1.7.97 onwards*	Existing B.P./ F.P.	Con-sol. F.P.	P.M. Diff. from 1.1.96	P.M. Diff. from 1.4.96	P.M. Diff. from 1.7.96	P.M. Diff. from 1.1.97	P.M. Diff. from 1.7.97 onwards*
1176	3558	471	353	367	379	557	1226	3705	491	368	382	395	560
1177	3559	471	353	367	379	557	1227	3707	491	368	382	395	560
1178	3562	472	354	367	380	559	1228	3711	492	369	383	396	562
1179	3564	472	354	367	380	559	1229	3713	492	369	383	396	562
1180	3567	472	354	367	381	559	1230	3716	492	369	383	397	563
1181	3571	473	354	367	381	559	1231	3720	493	369	383	397	563
1182	3574	473	354	367	381	559	1232	3723	493	369	383	397	563
1183	3577	474	355	369	381	560	1233	3726	494	370	384	397	563
1184	3580	474	355	369	382	561	1234	3729	494	370	384	398	564
1185	3582	474	355	369	382	561	1235	3731	494	370	384	398	564
1186	3585	475	355	370	382	562	1236	3735	495	371	385	398	565
1187	3588	475	356	370	383	562	1237	3737	495	371	385	398	565
1188	3592	476	357	371	384	563	1238	3741	496	372	386	400	567
1189	3594	476	357	371	384	563	1239	3743	496	372	386	400	567
1190	3597	476	357	371	384	564	1240	3745	496	372	386	400	567
1191	3601	477	357	371	384	564	1241	3750	497	372	386	400	567
1192	3604	477	357	371	384	564	1242	3753	497	372	387	400	567
1193	3607	478	358	372	384	564	1243	3756	498	373	387	401	568
1194	3610	478	358	372	385	566	1244	3759	498	373	388	401	569
1195	3612	478	358	372	385	566	1245	3761	498	373	388	401	569
1196	3616	479	359	373	386	567	1246	3765	499	374	388	402	569
1197	3618	479	359	373	386	567	1247	3767	499	374	388	402	569
1198	3622	480	360	374	387	568	1248	3771	500	375	389	403	569
1199	3624	480	360	374	387	568	1249	3773	500	375	389		

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
 PRINCIPAL BENCH, NEW DELHI.
 O.A.NO. 1978 OF 2000

IN THE MATTER OF:

Shri Nathoo Ram Pali ... Applicant
 Versus
 Union of India & Another ... Respondents

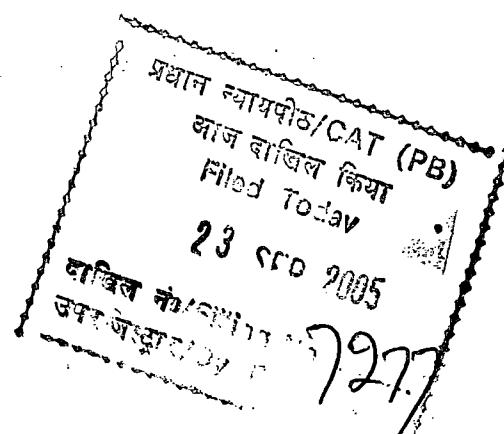
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RJS
 (RAJEEV SHARMA)
 Advocate for the Respondents
 M-11, Greater Kailash-I
 New Delhi - 110 048.

New Delhi:

Dated: 23.9.2005.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.
O.A.NO. 1978 OF 2000

IN THE MATTER OF:

Shri Nathoo Ram Pali

... Applicant

Versus

Union of India & Another

... Respondents

AFFIDAVIT

I, Mohd. Shamim, S/o late Sh. F. Khan, aged 58 years, working as Chief Producer, Doordarshan Kendra, New Delhi, do hereby solemnly affirm and state as under:

1. That in my official capacity I am duly authorised and competent to swear this affidavit. I am well conversant with the facts and records of the case.
2. That the Union of India had filed a writ petition in the High Court of Delhi against the orders dated 9.7.2001 and 27.8.2003 passed by this Hon'ble Tribunal in the captioned matter. A copy of the said writ petition and additional affidavit filed in the said petition is annexed as ANNEXURE-A to this affidavit. The respondents crave leave to refer to and rely upon the averments made in the writ petition in the connected records at the time of the hearing of the captioned Original Application.

VERIFICATION:

मुख्य प्रस्तुतकर्ता/Chief Producer
दूरदर्शन केन्द्र/Doordarshan Kendra
नई दिल्ली/New Delhi

Verified at New Delhi on this 23rd day of September, 2005 that the contents of my above affidavit are true and correct to my knowledge derived from the records.

मुख्य प्रस्तुतकर्ता/Chief Producer
दूरदर्शन केन्द्र/Doordarshan Kendra
नई दिल्ली/New Delhi

ANN-A

(2)

IN THE HIGH COURT OF DELHI AT NEW DELHI

CIVIL WRIT PETITION NOS. 4401-02 OF 2004

IN THE MATTER OF:
Union of India & Ors.

... Petitioners

Versus

Nathoo Ram Pali

... Respondent

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(28)

15.	An application under Section 151 CPC for exemption with affidavit.	74 - 76	275
16.	Vakalatnama.	77-77A	2,75
17.	Letter to Counsel/ NOTIFICATION	78	

Total 160.00

RJS.
(RAJEEV SHARMA)
Advocate for the Petitioners
M-11, Greater Kailash-I
New Delhi - 110 048.

New Delhi:

Dated: 16.7.2004.

I
29

IN THE HIGH COURT OF DELHI AT NEW DELHI
CIVIL APPELLATE JURISDICTION

CIVIL WRIT NO. PETITION OF 2004

MEMO OF PARTIES

IN THE MATTER OF:

1. Union of India
through the Secretary
Ministry of Information & Broadcasting
Shastri Bhavan
New Delhi.
2. The Asstt. Controller of Accounts,
Pay & Account Office,
Doordarshan,
Suchna Bhawan
Ministry of Information & Broadcasting
CGO Complex
New Delhi.

...Petitioners

Versus

1. Nathoo Ram Pali,
S/o late Sh. Pati Ram
R/o 3842, Shanti Mohalla,
Gali No. 12, Gandhi Nagar,
Delhi – 110 031.

...Respondent

RW

(RAJEEV SHARMA & ASHA SHARMA)
ADVOCATES FOR THE APPELLANTS
M-11, GREATER KAILASH-I,
NEW DELHI-110048

NEW DELHI.

DATED: 16.9.04.


शुभा प्रस्तुतकर्ता/Chief Producer
दूरदर्शन केन्द्र/Doordarshan Kendra
नई दिल्ली/New Delhi

2
(270)

IN THE HIGH COURT OF DELHI AT NEW DELHI
CIVIL APPELLATE JURISDICTION
CIVIL WRIT NO. 1 OF 2004
(PETITION)

MEMO OF PARTIES

IN THE MATTER OF:

1. Union of India
through the Secretary
Ministry of Information & Broadcasting
Shastri Bhavan
New Delhi.

... Petitioners

Versus

1. Nathoo Ram Pali,
S/o late Sh. Pati Ram
R/o 3842, Shanti Mohalla,
Gali No. 12, Gandhi Nagar,
Delhi – 110 031.

... Respondent

RWS
(RAJEEV SHARMA & ASHA SHARMA)
ADVOCATES FOR THE APPELLANTS
M-11, GREATER KAILASH-I,
NEW DELHI-110048

NEW DELHI.
DATED: 16/7/04

Om Prakash
भूख्य प्रस्तुतकर्ता/Chief Producer
दृष्टिकोण/प्राप्तिकारक Kondra
प्राप्तिकारक कंपनी, दिल्ली

K (3)

IN THE HIGH COURT OF DELHI AT NEW DELHI
CIVIL APPELLATE JURISDICTION

Ceathm
CIVIL WRIT NO. 1 OF 2004

MEMO OF PARTIES

IN THE MATTER OF:

2. The Asstt. Controller of Accounts, ...Petitioners
Pay & Account Office,
Doordarshan,
Suchna Bhawan
Ministry of Information & Broadcasting
CGO Complex
New Delhi.

Versus

1. Nathoo Ram Pali,
S/o late Sh. Pati Ram
R/o 3842, Shanti Mohalla,
Gali No. 12, Gandhi Nagar,
Delhi – 110 031. ...Respondent

RW
(RAJEEV SHARMA & ASHA SHARMA)
ADVOCATES FOR THE APPELLANTS
M-11, GREATER KAILASH-I,
NEW DELHI-110048

NEW DELHI.
DATED: 16/7/04

MNNW

मुख्य प्रस्तुतकर्ता/Chief Producer
दूरदर्शन केंद्र/Doordarshan Kendra
नई दिल्ली/New Delhi

1
3
IN THE HIGH COURT OF DELHI AT NEW DELHI
(Petition)
CIVIL WRIT NO. _____ OF 2004

IN THE MATTER OF:

Union of India & Anr.

... Petitioners

Versus

Nathoo Ram Pali,

... Respondent

PETITION UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA
SEEKING THE ISSUE OF A WRIT OF CERTIORARI QUASHING THE
ORDERS DATED 9.7.2001 AND 27.8.2003 PASSED BY THE CENTRAL
ADMINISTRATIVE TRIBUNAL IN OA NO. 1978 OF 2000 AND R.A. NO.
220 OF 2003 RESPECTIVELY.

To,

Hon'ble the Chief Justice of Delhi and His Companion
Justices of the Hon'ble High Court of Delhi

The humble Petition on behalf
of the Petitioners above-named;

MOST RESPECTFULLY SHOWETH:

1. That by this petition under Article 226 of the Constitution of India the petitioners seek to challenge the orders dated 9.7.2001 and

MNN

मुख्य प्रस्तुतकर्त्ता/Chief Producer
दूरदर्शक केंद्र/Doordarshak Kendra
नई दिल्ली/New Delhi

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27.8.2003 passed by the Central Administrative Tribunal in OA No. 1978 of 2000 and RA No. 220 of 2003 respectively.

2. That the facts and circumstances leading to the filing of this petition are as under:
3. The respondent retired from the service of the Union of India on 31.8.1984. After the receipt of the report of the 5th Pay Commission, an order dated 22.6.1998 was issued revising the pension of certain pre-1986 pensioners including the respondent. In the said order the family pension of the respondent was erroneously shown as Rs.1428/- . A copy of the order dated 22.6.1998 issued by the petitioners is annexed as ANNEXURE-A. Subsequently another order dated 3.2.1999 was issued wherein his revised pension w.e.f. 1.1.1986 was correctly shown as Rs.3746/- and revised family pension was shown as Rs.1778/-. A copy of the order dated 3.2.1999 issued by the petitioners is annexed as ANNEXURE-B.
4. However, an Original Application (OA No. 1978 of 2000) was filed by the respondent before the Central Administrative Tribunal challenging the order dated 3.2.1999. A copy of OA No. 1978 of 2000 is annexed as ANNEXURE-C. In the reply filed on behalf of the petitioners it was stated that the pension had been correctly fixed at Rs.3746/- vide order dated 3.2.1999, which was annexed as Annexure-R/1 and the earlier order dated 22.6.1998 was annexed as Annexure-R/2. However, it seems that in the set as filed Annexure R-2 was placed at an earlier page then Annexure R-1. Annexure R-2 was placed at page 5 of the reply and Annexure

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R-2 i.e. letter dated 3.2.1999 was placed at page 6.
A copy of the reply to the OA filed on behalf of the
~~ANNEXURE~~ Petitioners is annexed as Annexure-D.

5. That at the time of the hearing of the matter, by mistake the counsel for the petitioner stated that the pension had been rightly fixed as per Annexure R-2, when in fact what he wanted to state was that the pension had been rightly fixed as per Annexure R-1, i.e. the order dated 3.2.1999. It seems that an error was made by the counsel while specifying the annexure number in as much as the stand of the petitioners was that the pension had been correctly fixed vide order dated 3.2.1999 which was annexure R-1. However, since Annexure R-1 was placed in the set after Annexure R-2, it seems that the counsel got confused and made a wrong statement. Acting upon the statement of the counsel, the Tribunal passed an order recording that the counsel of the petitioners herein had stated that the pension had been rightly fixed as per Annexure R-2 and directed the petitioners to release the pension on the basis thereof. A copy of the order dated 9.7.2001 passed by the Tribunal in OA No. 1978 of 2000 is annexed as ANNEXURE-E.
6. Subsequently the respondent filed a Miscellaneous Application alleging that the order dated 9.7.2001 passed by the Tribunal had not been complied with. A copy of the Miscellaneous Application filed by the respondent is annexed as ANNEXURE-F. By an order dated 7.4.2003 the Tribunal granted two months time to implement the order dated 9.7.2001. A copy of the order dated 7.4.2003 is annexed as ANNEXURE-G. Till that time the petitioners were under

OJN
Court Reporter/Chief Producer

the impression that Annexure R-2 as mentioned in the order dated 9.7.2001 passed by the Tribunal referred to the order dated 3.2.1999. Subsequently a certified copy of the reply filed before the Tribunal was obtained and it is then that it was realised that Annexure R-2 was not the order dated 3.2.1999 but the order dated 22.6.1998.

7. On the detection of the error made by the counsel, a review application was filed wherein it was stated that while making the statement the counsel was referring to the order dated 3.2.1999. A copy of the review application filed by the petitioners is annexed as ANNEXURE-H. However, vide order dated 27.8.2003 the Tribunal dismissed the review application on the ground that it was barred by limitation and there was no error apparent on the face of the record in the original order. A copy of the order dated 27.8.2003 passed by the Tribunal is annexed as ANNEXURE-I.
8. It is submitted that there was no adjudication by the Tribunal on merits at all, as to whether or not the pension of the respondent had been correctly fixed. The stand of the petitioners in the counter affidavit was that the order dated 3.2.1999 correctly fixed the pension. However, on account of confusion in the annexure number, the counsel made an erroneous statement that Annexure R-2 had correctly fixed the pension, when in fact he was referring to Annexure R-1. There having been no adjudication on merits and it being a case of an obvious error or confusion as regards the annexure numbers, it is a matter in which the Tribunal should have

accepted the review application and disposed off the matter on merits.

9. In so far as the delay is concerned, the petitioners were under the impression that Annexure R-2 as mentioned in the Tribunal's order dated was the order dated 3.2.1999. It is only after an application was filed by the respondent upon which a direction was made by the Tribunal to implement the judgment that the petitioners obtained a certified copy of the counter and came to know that the order dated 3.2.1999 was not Annexure R-2 but was Annexure R-1. It is being a case of an obvious error, it is submitted that the Tribunal should not have adopted a hyper technical approach and should have proceeded to hear the matter on mérits.

10. That the petitioners have not filed any other writ petition against the impugned orders dated 9.7.2001 and 27.8.2003 passed by the Central Administrative Tribunal in OA No. 1978 of 2000 and RA No. 220 of 2003 respectively, ^{Before this Hon'ble Court & any other court.} The petitioners seek to challenge the same on the following grounds:

GROUNDS

- A. Because pension was correctly fixed vide order dated 3.2.1999. This was the stand taken in the reply filed before the Tribunal. However, the counsel erroneously referred to it as Annexure R-2, when in fact it was Annexure R-1 and as a result of this a wrong order was passed.

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 मुख्य प्रस्तुतकर्ता/Chief Producer
 दूरध्वार्ता केंद्र/TV Production Kendra
 न्यू दिल्ली, दिल्ली

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B. Because the fact that the counsel made an incorrect statement was perhaps because of the fact that the order dated 3.2.1999 (Annexure R-1 to the counter filed before the Tribunal) was placed after the order dated 22.6.1998, which was Annexure R-2. It is for this reason the counsel referred to Annexure R-1 as Annexure R-2.

C. Because the Tribunal failed to appreciate that admittedly there was no adjudication on merits on the question whether or not the pension of the respondent had been correctly fixed. AS such it was a fit case for recalling the earlier order and deciding the original application on merits.

D. Because the Tribunal erred in holding that there was no error apparent on the face of the record in the order. There could be nothing more apparent than the confusion and the consequent error as regards the Annexure R-1 and Annexure R-2 on which the entire order has turned. In any event the same constituted a sufficient cause for review.

E. Because the Tribunal erred in holding that the application for review was barred by limitation. It is submitted that all along the petitioners were of the impression that the reference to Annexure R-2 in the order dated 9.7.2001 passed by the Tribunal was a reference to the order dated 3.2.1999. It is only when this error was realised in 2003 that a review application was filed.

F. Because the judgement is wrong on law and facts.

M.M.
मुख्य प्रस्तुतकर्त्ता/Chief Producer
द्रविड़ केन्द्र/Dravidian Kendra

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PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to:

- (a) issue a writ in the nature of certiorari quashing the orders dated 9.7.2001 and 27.8.2003 passed by the Central Administrative Tribunal in OA No. 1978 of 2000 and RA No. 220 of 2003 respectively; and
- (b) pass such order as deemed fit in the circumstances of the cases.

RJ
(RAJEEV SHARMA)
Advocate for the Petitioners
M-11, Greater Kailash-I
New Delhi – 110 048.

New Delhi:

Dated: 16-7-04

ममा
ममा प्रस्तुतकर्त्ता/Chief Producer
ममा एवं विद्युत केंद्र
ममा विद्युत केंद्र

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(29)

THE HIGH COURT OF DELHI AT NEW DELHI

CIVIL WRIT PETITION NOS. ____ OF 2004

IN THE MATTER OF:

Union of India & Ors.

... Petitioners

Versus

Nathoo Ram Pali

... Respondent

AFFIDAVIT

I, Asa Nand, S/o Sh. Jinda Ram, aged 55 years, working as Deputy Director (Admn.) in Directorate General, Doordarshan, Mandi House, New Delhi, do hereby solemnly affirm and state as under:

1. That in my official capacity I am duly authorised and competent to swear this affidavit. I am well conversant with the facts and records of the case.
2. That the contents of the accompanying Writ Petition are true and correct to the best of my knowledge as derived from the records of the case. The annexures to the writ petition are true copies of their respective originals.

DEPONENT

VERIFICATION:

Verified at New Delhi on this 15th day of July, 2004 that the contents of my above affidavit are true and correct to my knowledge derived from the records.

DEPONENT

8
10
THE HIGH COURT OF DELHI AT NEW DELHI

CIVIL WRIT PETITION NOS. ____ OF 2004

IN THE MATTER OF:

Union of India & Ors.

... Petitioners

Versus

Nathoo Ram Pali

... Respondent

AFFIDAVIT

I V.K. Sahni, S/o Sh. O.P. Sahni, aged 55 years working as Pay & Accounts Officer, Pay & Accounts Office, Doordarshan, Soochna Bhawan, New Delhi, do hereby solemnly affirm and state as under:

1. That in my official capacity I am duly authorised and competent to swear this affidavit. I am well conversant with the facts and records of the case.
2. That the contents of the accompanying Writ Petition are true and correct to the best of my knowledge as derived from the records of the case. The annexures to the writ petition are true copies of their respective originals.

DEPONENT

VERIFICATION:

Verified at New Delhi on this 15th day of July, 2004 that the contents of my above affidavit are true and correct to my knowledge derived from the records.

DEPONENT

96 (W)
ANNEXURE-A

IMMEDIATE
BY HAND

PRASAR BHARTI

BROADCASTING CORPORATION OF INDIA

DDK: NEW DELHI

NO.DDK-27(9A)98-S/5597

Dated: 22/24.8.98

The Pay & Accounts Officer,
Suchana Bhawan, 7th Floor,
CGO Complex, Lodhi Road,
New Delhi.

Sub: Revision of pension of Pre-1986 Pensioners/
Family pensioners.

Sir,

Kindly refer to your letter No.PAO/DO-
ND/Pen/98-99 dated 5.5.98 on the subject cited
above.

On the revision of pay of pre-1986
pensioners/family pensioners, the pension of the
following pensioners/family pensioner has been
revised vide this office order No.DDK-27 (9A) 98-S
dated 19.6.98 (Copy enclosed).

1. Sh. K.L. Maini, Ex-Hear
Clerk

@ Rs.1486/- P.M.

-2-

2. Sh. Nathoo Ram Pali, Ex-Sr.Engg Asstt. @ Rs.1438/- P.M.

3. Late Sh. Om Prakash Sharma, Ex-Khalasi @ Rs.1275/- P.M.

4. Late Sh. Joginder Singh, studio Executive @ Rs.1275/- P.M.

It is requested that the revised pensionery benefit as calculated may kindly be authorised to the above officials. All the papers of the above officials received vide your letter under reference are returned herewith in original along with their service books for further necessary action.

Your faithfully,

Sd/-

(RAM BILAS)
DY. DIRECTOR (ADMN)
FOR DY, DIRECTOR GENERAL

Encl: As above

Copy to: By Regd. Post

1. Sh. K.L. Maini, Ex-Head Clerk, C-5C/36-C Janak Puri, New Delhi-38.

Rly
True copy

2. Sh. Nathoo Ram Pali, Ex-Sr. Engg. Asstt., 3842;
Shanti Mohalla, Gali No.12, Gandhi Nagar,
Delhi-31.
3. Smt. Saroj Bala W/o Late Sh. Om Prakash
Sharma, 27/109-B, Jawala Nagar, Shahdara,
Delhi-32.
4. Smt Amrit Kaur W/o Late Sh. Joginder Singh,
B-200, 2nd Floor, Foton Nagar, New Delhi-18.

Sd/-
Ram Bilas
for Dy. Director General

True Copy

22 44

PRASAR BHARATI
BROADCASTING CORPORATION OF INDIA
DDK: NEW DELHI

NO.DDK-29(9A)98-S/5382

Dated: 19.8.1996

O R D E R

On the revision of pay of pre-1986 pensioners/family pensioners, vide min. of Personnel, Public Grievances & Pensions, Department of Pension & Pensioners Welfare letter No.45/86/87-P & PW(A) -Part III dated 10.2.88, the pay of Sh. Nathoo Ram, Ex-SEA is fixed for the revision of pension of pre-1986 pensioners/family pension in the pay scale of Rs.1640-60-2600-75-2900/-.

- i) Date of Retirement 31.8.84
- ii) Scale of pay at the time of retirement. 550-25-750-EB-30-900
- iii) Pay last drawn 840/-
- iv) Pay fixed on Notional basis on 1.1.86. 1640/-
(In the scale of 1640-60-2600-75-2900/-)

v) Family pension admissible on 1.1.86 at the rate in force on dates on Notional pay at (iv) above. 450/-

vi) Consolidated family pension admissible on 1.1.96 with reference to (v) above in term of Department of pension and pensioners Welfare OM No.45/86-87-P&PW(A)- Part.II dated 27.10.97. 1896/-

vii) Family pension admissible on 1.1.86 @ 30% pay fixed on Notional basis as at (iv) above. 492/-

viii) Additional Family pension admissible on 1.1.96 (column vii and Col.V). 492-450=42

ix) Total Family pension admissible on 1.1.96 (Col.vi & Col.viii). 1396+42=1438

46

The above fixation is subject to the audit observation.

Sd/-
(RAM BILAS)
DY. DIRECTOR (ADMN.)
for Dy. Director General

Copy to: PAO, Doordarshan, Soochana Bhawan, CGO Complex, N. Delhi.

2. Acctt. (Cash)-2 copies, DDK, New Delhi.
3. Service Book.

Sd/-
For Dy. Director General

Raj
Truecopy

ANNEXURE-B

PAY AND ACCOUNTS OFFICE,
 DOORDARSHAN, SOOCHANAY BHAWAN,
 M/O I&B, CGO COMPLEX,
 NEW DELHI-110003

No. PAO/DD-ND/REV.PEN/PA-II/1514 Dated: 3.2.1999

To

The Sr. Accounts Officer,
 Central Pension Accounts Office,
 Trikoot-II Complex,
 Bhikaji Cama Place,
 R.K. Puram,
 New Delhi-110066.

Sub: Revision of Family pension in respect of pre-
 1986 Pensioners/Family Pensioners as on
 01.01.1996 as per Department of Pension &
 Pensioners Welfare letter OM. No.45/86/97-P &
 PW(A) -Part III dated 10.2.98.

Name of the Pensioner Sh. Nathoo Ram Pali PPO
 No.69.

Sir,

You are hereby requested to make
 arrangement for carrying out the modification in
 both of the halves of the said PPO as detailed
 below:-

1. (a) Revised Petition w.e.f 01.01.1986
Rs.3746/- (Rs.three thousand seven
hundred and Forty six) only.

(b) Pension already commuted. Rs.203/-
(Rs.two hundred and three) only.

(c) Revised Reduced Pension after
commutation Rs.3545/- (Rs.three thousand
five hundred and Forts Three) only.

Effective from 1.1.1996.

2. Date of Restoration of commuted pension
1.9.1999.

3. Revised Family Pension (Normal) w.e.f.
01.01.1986 Rs.1778/- (Rupes One thousand
seven hundred and Seventy eight) only.

4. Details of Disbursing Bank.

(a) Name of the Bank State Bank of India

(b) Branch & Code No.

(if any) Kamla Nagar

(c) Account No. 8529

(d) State Delhi.

Pension disbursing Authority may also be instructed that the arrears already paid on account of consolidation of pension/Family pension or in continuance of grant of personal pension as interim measure in the case of pre-1986 pensioners/family pensioners in accordance with the provisions contained in paras 9, 2 and 4.2 of P&PW's OM. No.45/86/97-P & PW(A) -Part III dated 27.10.1997, may be adjusted against arrears becoming due on the revision of pension/Family pension on the basis of this order.

Sd/-
(VIJAY KUMAR SINGH)
ASSTT. CONTROLLER OF ACCOUNTS

Copy forwarded to:-

1. Sh. Nathoo Ram Pali, 3947, Shanti Mohalla, Gali No.12, Gandhi Nagar, Delhi-31.

2. The Director, Doordarshan Kendra, New Delhi is returned Service Book of Sh. N.R. Pali herewith.

Sd/-
ASSTT. CONTROLLER OF ACCOUNTS

Encl:- Service Book.

R
True w/

ANNEXURE-C

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Faridkot House
Copernicus Marg.
New Delhi
Dated: 4.10.2000

OA NO.1978/2000

Applicant Sh.Nathoo Ram Pali UOI & Anr Respondents

Represented by

Represented by

Advocate: Sh. Yogesh Sharma

Advocate: _____

To

1. Union of India through the secretary, Ministry of Information and Broadcasting Shastri Bhawan, New Delhi.
2. The Asstt. Controller of Accounts, Pay and Account Officer, Doordarshan, Suchna Bhawan, Ministry of I & B CGO Complex, New Delhi.

Whereas an application filed by the above named applicant under Section 19 of Administrative Tribunal's Act, 1985, as in the copy annexed hereunto has been registered and upon Preliminary hearing the Tribunal has directed that you should be given an opportunity to show cause why the application should not be admitted.

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Notice is hereby given to you to appear in the bench of the Tribunal, in person or through a Legal practitioner/Presenting Officer in this matter at 10.30 a.m. of the 23rd day Nov., 2000 to show cause, why the application, should not be admitted. If you fail to appear, the application will be heard and decided in your absence.

Given under my hand and seal of this Tribunal this the 4th day Oct., 2000

Encl: Paper book, of OA &
Copy of order dated

SECTION OFFICER
JUDL.II
FOR REGISTRAR

Rly
True copy

ANNEXURE R-2

20

IN THE CENTRAL ADMINISTRATION TRIBUNAL

PRINCIPAL BENCH NEW DELHI

O.A. No. 1978 OF 2000

IN THE MATTER OF:

Nathoo Ram Pali ... Applicant

Versus

Union of India and others. . . . Respondents

I N D E X

SR.NO. PARTICULARS OF DOCUMENTS **PAGE NO.**

COMPL - II

1. Application U/s 19 of the
A.t. Act, 1985. 1 - 6

2. Annex.A/1: Order dated 3.2.1999. 7 -

COMPL- II

3. Annex.A/1: Order dt.3.2.1999.	8 -
4. Annex.A/3: Rep.dt.19.5.99 & 15.4.99	9 - 10
5. Annex.A/4:Table.	11 -
6. Vakalatnama	

through counsel:	Applicant

Sd/-
(Yogesh Sharma)
Advocate,
DAT Bar Room, Farikot House,
New Delhi.T.No.5087

IN THE CENTRAL ADMINISTRATION TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A. No. 1978 OF 2000

IN THE MATTER OF:

Nathoo Ram Pali S/o Late Sh. Pati
Ram, R/o 3842, Shanti Mohalla, Gali
No.12, Gandhi Nagar, Delhi-110031. ... Applicant

Versus

1. Union of India through the secretary, Ministry of Information and Broadcasting
Shastri Bhawan, New Delhi.
2. The Asstt. Controller of Accounts, Pay and Account Officer, Doordarshan, Suchna Bhawan, Ministry of I & B CGO Complex, New Delhi. ... Respondents

DETAILS OF THE APPLICATION

1. PARTICULAR OF THE ORDER/ACTION AGAINST WHICH THE APPLICATION IS BEING MADE:

This applicant is being made against the action of the respondents by which the

respondent wrongly fixed the pension of the applicant on Rs.3746/- with effect from 1.1.96, as per the order of dated 24.6.98 (Annexure-A/2) pension of the applicant should be fixed to Rs.4337/- with effect from 1.1.96 and therefore the action of the respondent is illegal arbitrary against the Govt. of India, instructions. Hence this OA on the grounds stated para-5 OA.

2. JURISDICTION OF THE TRIBUNAL

That the applicants declare that the subject matter against which the applications made is within the jurisdiction Hon'ble Tribunal.

3. LIMITATION:

That in the present O.A. the applicant seeking the relief of fixation of this pension which is a recurring cause of action and not barred by limitation. Otherwise also the OA of the applicant is within the period of limitation.

4. FACTS OF THE CASE:

The facts of the case are as under:-



4.1 That the applicant was appointed in the office of Doordarsan in the year 1944 and was retired, on his super mutation in the year 1984 on 31.8.1984 from the post of Sr. Engineer Asstt.

4.2 That after his retirement the applicant was granted his pension as per rules which was correct.

4.3 That after fifth pay commission report, the Govt. of India decided to revised the pay of the Pre-1986 pensioners/family pensioners and in compliance of the same, the pay of the applicant was also revised and on revision of pay the pension of the applicant also revised by the competent authority i.e. Director General vide order dated 22.6.98 (annexure A/20 and the relevant part of the is reproduced here as under:

"On revision of pay of pre-1986 pensioners/family pensioners, the pension of the following pensioners/family pensioners has been revised vide this office order No.DK-27(9A)98-S dated 19.6.98 (copy enclosed).

2. Nathoo Ram Pali, Ex-Sr.Engg.Asstt, @
Rs.1488/-"

4.4 That it is relevant to submit here that on new fixation of pension of Rs.1428/- PM the consolidated pension should be fixed as Rs.4337/- PM w.e.f. 1.1.96 as per the govt. of India Instructions and the Table 11 of the fixation of pension. But the respondents No.2 vide order dated 3.2.1999 fixed the pension of the applicant on Rs.3746/- w.e.f. 1.1.1996 in old pension without taking it not account of the revised pension order dated 22.6.1998.

4.5 That it is relevant to submit here that the applicant made number of representation one after another vide dated 1.4.1999 and 19.5.1999 and also approached in the office of the respondents for fixation of his pension on the basis of the order dated 22.6.1998 but till date no reply has been received by the applicant.

4.6 That the whole action of the respondents not fixing the pension of the applicant on the

basis of revised pension, is illegal, unjust, arbitrary, against the rules and therefore the applicant is entitled for his pension in revised rates and the impugned order dated 3.2.1999 is liable to be quashed on the following grounds:

5. G R O U N D S:

In view of the facts stated above the claim of the applicants is based on the following grounds:

- a) Because, when the competent authority while implementation of the govt. of India decision, revised the pension of the applicant, the respondent No.2 is bound to fix the pension of the applicant in revised rates and therefore fixing the pension of the applicant in Rs.3746/- P.M. instead of Rs.4337/- is clearly case of arbitrary action of the respondents.
- b) Because, the competent authority revised the pension of the applicant to Rs.1438/-

P.M. vide order dated 22.6.1998 and as per the Table 11, the consolidated pension (revised pension) comes Rs.4337/- and therefore there is no justification to fix the pension of the applicant to Rs.3746/- by the impugned order which is not only illegal but also violates Articles 14 and 16 of the Constitution of India.

c) Because, the applicant made number of representation and also approached many time in the office of the respondents but till date no reply has been received by the applicant which is illegal as the representation of the applicant should be relied by the respondents.

6. DETAILS OF THE REMEDIES EXHAUSTED:

That the applicant declare that he availed all the remedies available with him by way of making representation but no use. Hence this O.A.

7. MATTER NOT PREVIOUSLY FILED/PENDING BEFORE ANY COURT:

That the applicants declare that they have not filed any O.A. before any bench of the Tribunal and no case is pending before the Hon'ble Supreme Court of India.

8. RELIEF(S) SOUGHT:

In view of the facts and grounds stated above the applicant prays for the following reliefs:

(i) That the Hon'ble Tribunal may graciously be pleased to pass an order of allowing the OA of the applicant with the costs of litigation.

(ii) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to fix the pension of the applicant on refixed pension of Rs.1438/- P.M. as per the order dated 22.6.98.

(iii) That the Hon'ble Tribunal may further

graciously be pleased to pass an order of quashing the impugned order dated 3.2.98 (Annexure A/1) declaring to the effect that the same is illegal and consequently the applicant is entitled for his pension of Rs.4337/PM w.e.f. 1.1.96 with the arrears of difference of pension with 18% interest.

(iv) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant.

9. INTERIM RELIEF IF ANY PRAYED:

Nil

10. Para No.10 is not applicable as the application is being filed through a legal practitioner.

11. PARTICULAR OF POSTAL ORDER:

- (i) No. of Postal order:
- (ii) Date of issuing:
- (iii) P.O. from issuing:
- (iv) At which payable:

29

(61)

-8-

12. LIST OF ENCLOSURES:

As per Index.

Applicant.

VERIFICATION:

I, Nathoo Ram Pali S/o Late Sh. Pati Ram, R/o 3842, Shanti Mohalla, Gali No.12, Ghandhi Nagar, Delhi-31 do hereby verify that the contents of above paras No.1 to 4 are true to the best of my knowledge and paras No.5 to 12 are to be believed on legal advice and that I have not suppressed any material facts.

Ru
True copy

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62

PAY AND ACCOUNTS OFFICE,
DOORDARSHAN, SOOCHANNA BHAWAN,
M/O I&B, CGO COMPLEX,
NEW DELHI-110003

No. PAO/DD-ND/REV.PEN/PA-II/1514 Dated: 3.2.1999

To

The Sr. Accounts Officer,
Central Pension Accounts Office,
Trikoot-II Complex,
Bhikaji Cama Place,
R.K. Puram,
New Delhi-110066.

Sub: Revision of Family pension in respect of pre-
1986 Pensioners/Family Pensioners as on
01.01.1996 as per Department of Pension &
Pensioners Welfare letter OM. No.45/86/97-P &
PW(A) -Part III dated 10.2.98.

Name of the Pensioner Sh. Nathoo Ram Pali PPO
No.69.

Sir,

You are hereby requested to make
arrangement for carrying out the modification in
both of the halves of the said PPO as detailed
below:-

1. (a) Revised Petition w.e.f 01.01.1996
Rs.3746/- (Rs.three thousand seven
hundred and Forty six) only.

31

(63)

(b) Pension already commuted. Rs.203/-
(Rs.two hundred and three) only.

(c) Revised Reduced Pension after
commutation Rs.3545/- (Rs.three thousand
five hundred and Forts Three) only.

Effective from 1.1.1996.

2. Date of Restoration of commuted pension
1.8.1999.

3. Revised Family Pension (Normal) w.e.f.
01.01.1996 Rs.1778/- (Rupees One thousand
seven hundred and Seventy eight) only.

4. Details of Disbursing Bank.

(a) Name of the Bank State Bank of India

(b) Branch & Code No.

(if any) Kamla Nagar

(c) Account No. 8529

(d) State Delhi.

Pension disbursing Authority may also be
instructed that the arrears already paid on account

of consolidation of pension/Family pension or in continuance of grant of personal pension as interim measure in the case of pre-1986 pensioners/family pensioners in accordance with the provisions contained in paras 9, 2 and 4.2 of P&PW's OM. No.45/86/97-P & PW(A) -Part III dated 27.10.1997, may be adjusted against arrears becoming due on the revision of pension/Family pension on the basis of this order.

Sd/-
(VIJAY KUMAR SINGH)
ASSTT. CONTROLLER OF ACCOUNTS

Copy forwarded to:-

1. Sh. Nathoo Ram Pali, 3947, Shanti Mohalla, Gali No.12, Gandhi Nagar, Delhi-31.
2. The Director, Doordarshan Kendra, New Delhi is returned Service Book of Sh. N.R. Pali herewith.

Sd/-
ASSTT. CONTROLLER OF ACCOUNTS
Encl:- Service Book.

By
True copy

PRASAR BHARTI
BROADCASTING CORPORATION OF INDIA
DDK: NEW DELHI

33 6

NO.DDK-27(9A)98-S/5597 Dated: 22/24.6.98

Dated: 22/24.6.98

The Pay & Accounts Officer,
Suchana Bhawan, 7th Floor,
CGO Complex, Lodhi Road,
New Delhi.

Sub: Revision of pension of Pre-1986 Pensioners/
Family pensioners.

Sir,

Kindly refer to your letter No.PAO/DO-ND/Pen/98-99 dated 5.5.98 on the subject cited above.

On the revision of pay of pre-1986 pensioners/family pensioners, the pension of the following pensioners/family pensioner has been revised vide this office order No.DDK-27 (9A) 98-S dated 19.6.98 (Copy enclosed).

1. Sh. K.L. Maini, Ex-Hear
Clerk @ Rs.1486/- P.M.

2. Sh. Nathoo Ram Pali, Ex-
Sr.Engg Asstt. @ Rs.1438/- P.M.

3. Late Sh. Om Prakash
Sharma, Ex-Khalasi @ Rs.1275/- P.M.

4. Late Sh. Joginder Singh,
studio Executive @ Rs.1275/- P.M.

It is requested that the revised pensionery benefit as calculated may kindly be authorised to the above officials. All the papers of the above officials received vide your letter under reference are returned herewith in original along with their service books for further necessary action.

Your faithfully,

Sd/-

(RAM BILAS)
DY. DIRECTOR (ADMN)
FOR DY, DIRECTOR GENERAL

Encl: As above

Copy to: By Regd. Post

1. Sh. K.L. Maini, Ex-Head Clerk, C-5C/36-C Janak Puri, New Delhi-38.

2. Sh. Nathoo Ram Pali, Ex-Sr. Engg. Asstt., 3842, Shanti Mohalla, Gali No.12, Gandhi Nagar, Delhi-31.

3. Smt. Saroj Bala W/o Late Sh. Om Prakash Sharma, 27/109-B, Jawala Nagar, Shahdara, Delhi-32.
4. Smt Amrit Kaur W/o Late Sh. Joginder Singh, B-200, 2nd Floor, Foton Nagar, New Delhi-18.

Sd/-
Ram Bilas
for Dy. Director General

*By
Tricity*

36

(6)

To
The Pay & Accounts Officer,
Suchana Bhawan, 7th Floor,
CGO Complex, Lodhi Road,
New Delhi.

Sub: Revision of pension of Pre-1986 Pensioners.

Ref: Your Office No.PAO/DD-ND/REV.PEN/PA-II/1514
dated 3.2.1999 addressed to then Sr. AO CPO
New Delhi-66 and Prasar Bharti Broadcasting
Corporation of India, Letter No.
DDK-27(9A)98-S/8597 dated 22/24.6.1998
ordered to your office. (Photo copies attd.).

Sir,

I am paused to complain that despite of
verbal assurance given to me by the office for
issue of an legitimate amendment to your above
letter the same has not been issued so far. the
Prasar Bharti in their letter quoted above, may
pension was fixed at Rs.14528/- after revision of
pay of pre 86 pensioners and consolidated pension
as on 1.1.86 words out to Rs.4337/- and not 3746/-
as per Govt. letter No.45/86/97 Pre PW (A) Part II
dated 27.10.1987. My several personal visits to
your office have gone in vain. In view of this I
most humble request that necessary amendment to you
above letter address to the Sr., AO CPO, New
Delhi-66 may kindly be intimated now.

Hoping for an early action and thanking
you very much in anticipation.

Dated:15.4.1999.

Yours faithfully,

Sd/-

3842, Shanti Mohalla,
Gali No.12, Gandhi
Nagar, Delhi-110031.

RW
True Copy

REVISION TABLE

Existing B.P./F.P. (as on 1-1-96)	Consoli. Pension/ F.P. (as on 1-1-96)	Difference from					Existing B.P./F.P. (as on 1-1-96)	Consoli. Pension/ F.P. (as on 1-1-96)	Difference from				
		1-1-96 to 31-3-96	1-4-96 to 30-6-96	1-7-96 to 31-12-96	1-1-97 to 30-6-97	1-7-97 onwards			1-1-96 to 31-3-96	1-4-96 to 30-6-96	1-7-96 to 31-12-96	1-1-97 to 30-6-97	1-7-97 onwards
		(1) Rs.	(2) Rs.	(3) Rs.	(4) Rs.	(5) Rs.	(6) Rs.	(7) Rs.	(1) Rs.	(2) Rs.	(3) Rs.	(4) Rs.	(5) Rs.
1,361	4,108	545	408	424	438	644	1,401	4,227	561	420	436	451	662
1,362	4,110	545	408	424	438	644	1,402	4,229	561	420	436	451	662
1,363	4,114	546	409	424	439	645	1,403	4,233	562	421	437	451	663
1,364	4,116	546	409	424	439	645	1,404	4,235	562	421	437	451	663
1,365	4,119	546	409	424	439	645	1,405	4,238	562	421	437	452	663
1,366	4,122	547	410	425	439	645	1,406	4,241	563	422	437	452	664
1,367	4,125	547	410	425	440	647	1,407	4,244	563	422	437	453	665
1,368	4,128	548	411	426	441	647	1,408	4,247	564	423	438	453	666
1,369	4,131	548	411	427	441	648	1,409	4,250	564	423	438	453	666
1,370	4,133	548	411	427	441	648	1,410	4,252	564	423	439	454	666
1,371	4,138	549	411	427	442	648	1,411	4,257	565	423	439	454	667
1,372	4,140	549	411	427	442	648	1,412	4,259	565	423	439	454	667
1,373	4,144	550	412	427	442	649	1,413	4,263	566	424	440	455	668
1,374	4,146	550	412	427	442	649	1,414	4,265	566	424	440	455	668
1,375	4,148	550	412	427	442	649	1,415	4,268	566	424	440	455	668
1,376	4,152	551	413	429	443	650	1,416	4,271	567	425	440	455	669
1,377	4,154	551	413	429	443	651	1,417	4,274	567	425	440	455	670
1,378	4,158	552	414	429	444	652	1,418	4,277	568	426	442	457	671
1,379	4,160	552	414	429	444	652	1,419	4,280	568	426	442	457	671
1,380	4,163	552	414	429	445	653	1,420	4,282	568	426	442	457	671
1,381	4,167	553	414	429	445	653	1,421	4,287	569	426	442	457	672
1,382	4,170	553	414	429	445	653	1,422	4,289	569	426	442	457	672
1,383	4,173	554	415	430	445	653	1,423	4,293	570	427	443	458	673
1,384	4,176	554	415	431	446	654	1,424	4,295	570	427	443	458	673
1,385	4,178	554	415	431	446	654	1,425	4,297	570	427	443	458	673
1,386	4,182	555	416	432	446	655	1,426	4,301	571	428	444	459	674
1,387	4,184	555	416	432	446	655	1,427	4,303	571	428	444	459	674
1,388	4,188	556	417	433	448	657	1,428	4,307	572	429	445	460	675
1,389	4,190	556	417	433	448	657	1,429	4,309	572	429	445	460	675
1,390	4,193	556	417	433	448	658	1,430	4,312	572	429	445	460	676
1,391	4,197	557	417	433	448	658	1,431	4,316	573	429	445	460	676
1,392	4,200	557	417	433	448	658	1,432	4,319	573	429	445	460	676
1,393	4,203	558	418	434	448	658	1,433	4,322	574	430	445	460	676
1,394	4,206	558	418	434	449	659	1,434	4,325	574	430	445	460	676
1,395	4,208	558	418	434	449	659	1,435	4,327	574	430	445	461	678
1,396	4,212	559	419	435	449	660	1,436	4,331	575	431	446	461	678
1,397	4,214	559	419	435	450	660	1,437	4,333	575	431	447	462	679
1,398	4,218	560	420	436	451	662	1,438	4,337	576	432	447	462	679
1,399	4,220	560	420	436	451	662	1,439	4,339	576	432	448	463	680
1,400	4,222	560	420	436	451	662	1,440	4,342	576	432	448	464	681

* Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

* Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

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(20)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

O.A.NO. 1978 OF 2000

IN THE MATTER OF:

Shri Nathoo Ram Pali ... Applicant

Versus

Union of India & Another ... Respondents

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(S.M. ARIF)
Addl. Standing Counsel
Government of India

Delhi.

Dated: 22nd Jan., 2001.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

O.A.NO. 1978 OF 2000

IN THE MATTER OF:

Shri Nathoo Ram Pali ... Applicant

Versus

Union of India & Another ... Respondents

COUNTER REPLY ON BEHALF OF THE RESPONDENTS TO THE O.A.

NO. 1978 / 2000

RESPECTFULLY SHOWETH:

1. That the contents of para No. 1 of the O.A. are wrong and denied. It is submitted that the pension of the applicant has been fixed correctly as Rs.3746/- w.e.f. 1.1.1996. The copy of the fixation statement of the applicant is enclosed as Annexure R-1.

2&3. That the contents of paras No. 2 and 3 of the application need no reply from the respondents.

4.1 &

4.2 That the contents of paras No. 4.1 and 4.2 of the O.A. need no reply from the respondents.

4,3 to

4.6 That in reply to the contents of paras No. 4.3 to 4.6 of the O.A. it is submitted that the amount of Rs.1,438/- mentioned in the D.D.K. Office letter No. DDK-27(9A), 98-S/5597 dated 24.6.1998 was not the amount of pension as submitted by the applicant. Actually it was the amount of family pension as further explained in the enclosure to the said order. The copy of the said order is enclosed herewith as Annexure R-2. However, it is submitted that it was also not correctly worked out by the DDK. The correct family pension was to be Rs.1778/- which was authorised to Bank by the office of respondent No. 2. Therefore, it is submitted that the question of taking amount of Rs.1438/- as basic pension for further revision as per table I to O.M. dated 27.10.1997 does not arise at all. It appears that the applicant has inadvertently understood the amount of Rs.1438/- as revised pension w.e.f. 1.1.1996 and accordingly by wrong notion has assumed that revised pension for 1.1.1996 works out to be Rs.4337/-. It is pertinent to mention here that the pension and family pension of all pre-1986 retirees have been revised w.e.f. 1.1.1996 on the basis of notional pay fixation done w.e.f. 1.1.1986. As already explained above, the revised pension of the applicant w.e.f. 1.1.1996 works out to be Rs.3746/- only, which is correct. Save above and except what appears from record, the allegations levelled by the petitioner in the said paras of O.A. are wrong and denied.

1640-3746

REPLY TO GROUNDS:

40

(X)

5(a) to
5(c) That the contents of paras No. 5 (a) to 5(c) of the Grounds to O.A. are wrong and denied. It is submitted that the applicant is not entitled for any relief whatsoever from the Hon'ble Tribunal on any of the alleged grounds.

6 & 7. That the contents of paras No. 6 & 7 of the O.A. need no comment. However, it is submitted that the petitioner has got no course of action.

8 & 9. That the contents of paras No. 8 & 9 with all its sub-paras are wrong and denied. In view of the submission made above, the applicant is not entitled for any relief whatsoever from the Hon'ble Tribunal. Therefore, it is requested that the O.A. may kindly be dismissed with costs.

10&12. That the contents of paras No. 10 to 12 of the O.A. need no comments from the respondents.

Sd/- RESPONDENTS

New Delhi.

Dated:

Sd/-
(S.M. ARIF)
Addl. Standing Counsel
Government of India

VERIFICATION:

Verified at New Delhi on this 22nd day of February, 2001 that the contents of the above counter reply are true and correct to my knowledge as per the records of the respondents. No part of it is false and nothing material has been concealed therefrom.

Sd/-
FOR AND ON BEHALF OF THE RESPONDENTS

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41
ANNEXURE R-2

PRASAR BHARTI
BROADCASTING CORPORATION OF INDIA
DDK: NEW DELHI

NO.DDK-27(9A)98-S/5587

Dated: 22/24.6.98

The Pay & Accounts Officer,
Suchana Bhawan, 7th Floor,
CGO Complex, Lodhi Road,
New Delhi.

Sub: Revision of pension of Pre-1986 Pensioners/
Family pensioners.

Sir,

Kindly refer to your letter No.PAO/DO-
ND/Pen/98-99 dated 5.5.98 on the subject cited
above.

On the revision of pay of pre-1986
pensioners/family pensioners, the pension of the
following pensioners/family pensioner has been
revised vide this office order No.DDK-27 (9A) 98-S
dated 19.6.98 (Copy enclosed).

1. Sh. K.L. Maini, Ex-Hear

Clerk

@ Rs.1486/- P.M.

2. Sh. Nathoo Ram Pali, Ex-

Sr.Engg Asstt.

@ Rs.1438/- P.M.

8

3. Late Sh. Om Prakash
Sharma, Ex-Khalasi @ Rs.1275/- P.M.

4. Late Sh. Joginder Singh,
studio Executive @ Rs.1275/- P.M.

It is requested that the revised pensionery benefit as calculated may kindly be authorised to the above officials. All the papers of the above officials received vide your letter under reference are returned herewith in original along with their service books. for further necessary action.

Your faithfully,

Sd/-
(RAM BILAS)

DY. DIRECTOR (ADMN)

FOR DY, DIRECTOR GENERAL

Encl: As above

Copy to: By Regd. Post

1. Sh. K.L. Maini, Ex-Head Clerk, C-5C/36-C Janak Puri, New Delhi-38.

2. Sh. Nathoo Ram Pali, Ex-Sr.Engg.Asstt., 3842, Shanti Mohalla, Gali No.12, Gandhi Nagar, Delhi-31.
3. Smt. Saroj Bala W/o Late Sh. Om Prakash Sharma, 27/109-B, Jawala Nagar, Shahdra, Delhi-32.
4. Smt Amrit Kaur W/o Late Sh. Joginder Singh, B-200, 2nd Floor, Foton Nagar, New Delhi-18.

Sd/-
Ram Bilas
for Dy. Director General

44

(2)

PAY AND ACCOUNTS OFFICE,
DOORDARSHAN, SOOCHANNA BHAWAN,
M/O I&B, CGO COMPLEX,
NEW DELHI-110003

No. PAO/DD-ND/REV.PEN/PA-II/1514 Dated: 3.2.1999

To

The Sr. Accounts Officer,
Central Pension Accounts Office,
Trikoot-II Complex,
Bhikaji Cama Place,
R.K. Puram,
New Delhi-110066.

Sub: Revision of Family pension in respect of pre-
1986 Pensioners/Family Pensioners as on
01.01.1996 as per Department of Pension &
Pensioners Welfare letter OM. No.45/86/97-P &
PW(A) -Part III dated 10.2.98.

Name of the Pensioner Sh. Nathoo Ram Pali PPO
No.69.

Sir,

You are hereby requested to make
arrangement for carrying out the modification in
both of the halves of the said PPO as detailed
below:-

1. (a) Revised Petition w.e.f 01.01.1996
 Rs.3748/- (Rs.three thousand seven
 hundred and Forty six) only.

(b) Pension already commuted. Rs.203/-
 (Rs.two hundred and three) only.

(c) Revised Reduced Pension after
 commutation Rs.3545/- (Rs.three thousand
 five hundred and Forts Three) only.

Effective from 1.1.1996.

2. Date of Restoration of commuted pension
 1.9.1999.

3. Revised Family Pension (Normal) w.e.f.
 01.01.1996 Rs.1778/- (Rupees One thousand
 seven hundred and Seventy eight) only.

4. Details of Disbursing Bank.

(a) Name of the Bank	State Bank of India
(b) Branch & Code No.	
(if any)	Kamla Nagar
(c) Account No.	8529
(d) State	Delhi.



Pension disbursing Authority may also be instructed that the arrears already paid on account of consolidation of pension/Family pension or in continuance of grant of personal pension as interim measure in the case of pre-1986 pensioners/family pensioners in accordance with the provisions contained in paras 9, 2 and 4.2 of P&PW's OM. No.45/86/97-P & PW(A) -Part III dated 27.10.1997, may be adjusted against arrears becoming due on the revision of pension/Family pension on the basis of this order.

Sd/-
(VIJAY KUMAR SINGH)
ASSTT. CONTROLLER OF ACCOUNTS

True copy

47
80

To
The Pay & Accounts Officer,
Suchana Bhawan, 7th Floor,
CGO Complex, Lodhi Road,
New Delhi.

Sub: Revision of pension of Pre-1986 Pensioners.

Ref: Your Office No.PAO/DD-ND/REV.PEN/PA-II/1514
dated 3.2.1999 addressed to then Sr. AO CPO
New Delhi-66 and Prasar Bharti Broadcasting
Corporation of India, Letter No.
DDK-27(8A)88-S/8587 dated 22/24.6.1998
ordered to your office. (Photo copies attd.).

Sir,

I am paused to complain that despite of verbal assurance given to me by the office for issue of an legitimate amendment to your above letter the same has not been issued so far. the Prasar Bharti in their letter quoted above, may pension was fixed at Rs.14528/- after revision of pay of pre 86 pensioners and consolidated pension as on 1.1.96 words out to Rs.4337/- and not 3746/- as per Govt. letter No.45/86/87 Pre PW (A) Part II dated 27.10.1987. My several personal visits to your office have gone in vain. In view of this I most humble request that necessary amendment to you above letter address to the Sr., AO CPO, New Delhi-66 may kindly be intimated now.

Hoping for an early action and thanking you very much in anticipation.

Dated:15.4.1999.

Yours faithfully,
Sd/-
3842, Shanti Mohalla,
Gali No.12, Gandhi
Nagar, Delhi-110031.

My
True copy

(81)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1978/2000

Monday, this the 9th day of July, 2001

HON'BLE SHRI KULDIP SINGH, MEMBER (JUDL)

Nathoo Ram Pali, S/O Late Sh. Pati Ram
r/o 3842, Shanti Mohalla, Gali No.12,
Gandhi Nagar, Delhi-31.

..Applicant

(By Advocate: Shri Yogesh Sharma)

VERSUS

1. Union of India through the Secretary
Ministry of Information & Broadcasting,
Shastri Bhawan, New Delhi.
2. The Asstt. Controller of Accounts,
Pay & Account Office,
Doordarshan, Suchna Bhawan,
M/O I & B, CGO Complex, New Delhi.

..Respondents

(By Advocate: Shri S.M. Arif)

O R D E R (ORAL)

Heard the learned counsel on either side.

The applicant is aggrieved of his pension fixation
and has filed the present OA seeking the following
relief:-

(i) That the Hon'ble Tribunal may graciously be
pleased to pass an order of allowing the OA of the
applicant with the costs of litigation.

(ii) That the Hon'ble Tribunal may graciously be
pleased to pass an order directing the respondents
to fix the pension of the applicant on revised
pension of Rs.1438/- PM as per the order dated
22.6.1998.

M.M.S.
M.M.S./Chief Producer
Doordarshan Kendra
Delhi-110001

iii) That the Hon'ble Tribunal may further graciously be pleased to pass an order of quashing the impugned order dated 3.2.99 (Annex.A/1) declaring to the effect that the same is illegal and consequently the applicant is entitled for his pension of Rs.4337/- per month w.e.f. 1.1.96 with the arrears of difference of pension with 18% interest.

2. The respondents have contested the case and have filed their counter affidavit. Counsel for the respondents states that the pension has been rightly fixed as per Annexure R-2. Keeping this in view, I find that the OA can be disposed of by directing the respondents to release the pension of the applicant as per Annexure R-2 with effect from the date from which the same has been made effective. The counsel for applicant also agrees to the same.

3. In the circumstances, the OA is disposed of. No costs.

MNR
 Mr. Registrar/Chief Clerk
 Central Govt. of India
 New Delhi - 110 001

Sd/-
 (Kuldip Singh)
 Member (J)

fly
 Tuesday

AN-F

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

82

M.A. NO.

IN

OA. No. 1978/2000

IN THE MATTER OF:-

Nathoo Ram PaliApplicant

Versus

Union of India & OrsRespondents

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02.	Annexure M/1: CAT Judgment dt. .7.2001	4 - 5
03.	Annexure M/2: Rep.dt.24.7.2001	6

through counsel:

Applicant.

(Yogesh Sharma) Advocate

CAT Bar Room, Faridkot House,

New Delhi.

M. M. Sharma
M. M. Sharma/Chief Editor
CAT Bar Room, Faridkot House
New Delhi.

SM

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI.

M.A.NO.

IN

O.A.NO. 1978/2000

IN THE MATTER OF :

Nathoo Ram Pali.....Applicant.

Versus

Union of India & Ors.....Respondents.

Misc.Application under Rule 24
Of CAT(P) Rules read with section
27 of the A.T.Act, 1985, for
issuing appropriate directions for
execution of the CAT judgement
dt.9.7.2001 in OA No.1978/2000.

MOST RESPECTFULLY SHOWETH:

1. That the applicants filed the above noted OA for correct fixation of his pension as per order dated 22.6.1998 with all the consequential benefits and the contents stated in the main OA be treated as a part and parcel of this MA.
2. That the OA of the applicant was decided by the Hon'ble Tribunal vide judgement dt.9.7.2001 with the following directions:

Om Prakash
मुख्य प्रस्तुतकर्ता/Chief Producer
दूरदर्शन केंद्र/Doordarshan Kendra
नई दिल्ली/New Delhi

(S)

"The respondents have contested the case and have filed their counter affidavit. Counsel for the respondents states that the pension has been rightly fixed as per Annexure.R-2. Keeping this in view, I find that the OA can be disposed of by directing the respondents to release the pension of the applicant as per Annexure.R-2 with effect from the date from which the same has been made effective. The counsel for the applicant also agrees to the same."

3. That the applicant made a representation vide dated 24.7.2001 for implementation of the judgement of the Hon'ble Tribunal along with a copy of the judgement but till date no reply has been received by the applicant.
4. That more than 9 months have been passed but till date the respondents not implemented the judgement of the Hon'ble Tribunal and not released the revised pension to the applicant as per the order dated 2.6.98, which is not only illegal but willfull disobeyance of the Hon'ble Tribunal directions and hence this MA for execution of the Hon'ble Tribunal direction.
5. That it is relevant to mention here that the applicant approached many time in the office of the respondents for implementation of the judgement and for re-fixation of his pension but no use.


मुख्य प्रस्तुतकर्त्ता/Chief Producer
दूरदर्शन केन्द्र/Doordarshan Kendra
गाँधी दिल्ली/New Delhi

It is, therefore, respectfully
prayed that the Hon'ble Tribunal may
graciously be pleased to pass an order
directing the respondents to release the
revised pension of the applicants as per the
order dated 22.6.98 within the specified with
18% interest on the arrears of different of
pension and also pass an order of imposing
heavy costs on the respondents, in favour of
applicant for not implementing the judgement
of the Hon'ble Tribunal. Any other relief
which the Hon'ble Tribunal deem fit and proper
may also be granted to the applicant.

Applicant

Nitin Rana

Verification:

I, the above named applicant do hereby verify
that the contents of above paras are true to
the best of my knowledge and that I have not
suppressed any material facts.

U. Delli.

01.04.2002

M. N. R.

भुज्य प्रस्तुतकर्त्ता/Chief Producer
दूरदर्शन केन्द्र/Doordarshan Kendra
नई दिल्ली/New Delhi

Applicant

Nitin Rana

By
True copy

ANN-G 54
CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

61/35, Copernicus Marg,
New Delhi-110 001
Dated: 8.4.2003

DASTI

From: The Principal Registrar
Central Administrative Tribunal
Principal Bench, New Delhi.

To

1. Sh. Yogesh Sharma, Counsel for the applicant,
CAT Bar room, New Delhi.

2. Sh. S.M. Arif, Counsel for the respondents,
CAT Bar Room, New Delhi.

MA-799/2002 in

Regn. No. O.A. 1978/2000

Nathoo Ram

Applicant

Versus

Union of India & Ors.

Respondent

Sir,

I am directed to forward herewith a copy of
judgment/order dt. 7.4.2003 passed by this Tribunal in the
above-mentioned case for information and necessary action,
if any.

Please acknowledge the receipt.

Yours faithfully,

(SECTION OFFICER)
JUDL.-II
FOR PRINCIPAL REGISTRAR

ENCL. AS ABOVE.

MK
मुख्य संस्करण/Chief Producer
दृश्य संस्करण/Visual Record
प्राप्ति संस्करण/Printed Copy



Item -18

07.04.2003

MA - 799/2002 in

OA - 1978/2000

Present: Sh. Yogesh Sharma
Counsel for Applicant.
Sh. S.M. Arif,
Counsel for Respondents

Heard on M.A.

2 months time is granted from today for implementation of the order, if not already implemented. M.a. stands disposed of.

Dasti Order.

(KULDIP SINGH)
M (J)

*By
Tr. copy*

ANN-H 56

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

IN RA NO. /

IN OA NO. 1978/2000

IN THE MATTER OF:

UNION OF INDIA
Through it's Secretary,
Ministry of Information of Broadcasting,
Shastri Bhawan, New Delhi.

The Assistant collector of Accounts,
Pay & Accounts Officer,
Doordarshan, Suchana Bhawan,
Ministry of I & B,
C.G.O. Complex,
New Delhi.

Review applicants

Shri Nathoo Ram Pali,
Son of Late Shri Pati Ram,
Resident of 3842, Shanti Mohalla,
Gali No. 12, Gandhi Nagar,
Delhi - 110 031.

... Respondents.

REVIEW APPLICATION UNDER SECTION 22(3) (F) OF THE
ADMINISTRATIVE TRIBUNAL ACT, 1985 FOR REVIEW OF
ORDER & JUDGMENT DT. 9.7.2001 IN OA NO. 1978/2000.

MOST RESPECTFULLY SHOWETH:-

1. That the Review applicants herein/official Respondents in OA No. 1978/2000 submits the present application for review of the order dated 9.7.2001 in the above noted OA passed by Hon'ble Shri Kuldeep Singh, Member (j). The copy of the said order is annexed herewith as annexure RA-1.

2. That at the outset it is submitted that the review applicants have filed the present R.A.

मुख्य प्रस्तुतकर्ता/Chief Producer
दूरदर्शन केन्द्र/Doordarshan Kendra

keeping in view the limited scope available for review of order as per the provisions of order 47 of the C.P.C. read with the Central Administrative Tribunal (Procedure) Rules, i.e. the essential ingredients viz. error apparent on the records being available in the order.

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3. That the said OA NO. 1978/2001 was disposed off by the Hon'ble Tribunal with the following observations and directions:-

"Counsel for the respondents states that the pension has been rightly fixed as per annexrue-R-2 keeping this in view, I find that the OA can be disposed off by directing the respondents to release the pension of the applicant as per annexrue R-2 w.e.f the date from which the same has been made effective. The counsel for the applicant also agrees to the same."

4. That thereafter the respondent herein has filed an M.A. under Rule 24 of the CAT procedure rules for compliance of the order dated 9th July, 2001 in the above noted O.A.

मुख्य प्रस्तुतकर्त्ता/Chief Producer
द्वारदर्शी र केंद्र/Doordarshan Kendra

(A)

5. That the said M.A. was disposed off by the Hon'ble Tribunal on 7.4.2003 directing the review applicants herein that the implementation of the orders, if not already implemented be done within two months from today.

6. That since the stand of the review applicants was that the pension of the respondent herein has rightly been fixed by them, therefore, on the fresh directions of the Hon'ble Tribunal, a certified copy of the counter reply filed by them has been obtained from the registry.

7. That after receiving the certified copy of the counter reply alongwith Annexures from the registry, it transpires that the letter dated 24.6.1998 showing wrong fixation has been shown as annexure R-2 and the correct fixation order dt.3.2.99 has been shown as annexure R-1, therefore the same needs clarification review by the Hon'ble Tribunal.

8. That the revised pension of the applicant has been correctly fixed as Rs.3746/- and the revised family pension as Rs.1778/- w.e.f 1.1.1996. A copy of the fixation of

M. M. K.
मुख्य प्रस्तुतकर्ता/Chief Producer
दूरध्वानि केन्द्र/mediascope Kandra

dt.3.2.1999 is enclosed herewith as Annexure-

RA-2.

(62)

9. That it may also be seen from the counter reply in the O.A. filed by the review applicants herein that the amount of Rs.1,438/- mentioned in the Doordarshan Kendra Letter No.DDK-27(9A)98/5597 dt.24.6.1998 was not the amount of pension but it was actually the amount of family pension which was also not correctly worked out as the correct family of the respondent herein was Rs.1,778/- which may kindly be verified and seen from the letter dt.3.2.1999.

10. That since the correct fixation of pension order is dt.3.2.99, which has inadvertently be placed at page no.6 of the counter reply, therefore, the order dt.9th July, 2001 is to be reviewed by the Hon'ble Tribunal.

11. That from the above facts it is apparent on the face of the record that the order of the Hon'ble tribunal dated 9.7.2001 was based on the submissions made by the counsel for the respondents/review applicants herein that the pension has been rightly fixed as per Ann.R-2.

M.M.W.
मुख्य प्रस्तुतकर्ता/Chief Producer
दूरध्वानि केंद्र/Doordarshan Kendra

It is humbly submitted that as per the submissions of the counsel for the respondents/review applicants herein, the annexure R-2 means the order dt.3.2.99. However, as per the directions of the Hon'ble Tribunal, the annexure R-2 refer to the order dated 24.6.1998, which is not the fixation order of the pension. As already submitted above, the amount of Rs.1,438/- mentioned in the letter dt.24.6.1998 was not the amount of pension but it was actually the amount of family pension which was also not correctly worked out, therefore, the correct family pension of the applicant has been authorized to the respondent herein is Rs.1,778.00, which has been given to him vide letter dt.3.2.99.

12. That there is delay in filing the present review application because the review applicants were in the impression that Annexure-R-2 mentioned in the order of the Hon'ble Tribunal, refers to letter/order dt.3.2.99, which according to them is the correct fixation of the pension of the respondent herein. However, when the applicant in O.A. files an M.A. under Rule 24 of CAT procedure rules, on which a direction has been

मुख्य प्रबन्धक / Chief Executive
मुख्य प्रबन्धक कोष / Executive Fund

given by the Hon'ble Tribunal that if the order is not implemented then the same be implemented within two months, thereafter the review applicants herein have obtained a certified copy of the counter reply along with the Annexures and only from that it transpires that there is some error in the orders of the Hon'ble Tribunal. However, the delay in filing the present review application is not deliberate or intentional one but because of the reasons mentioned in the present para.

PRAYER:

In view of the submissions made above, it is, therefore, most respectfully prayed that the delay in filing the Review application may kindly be condoned and the Review application may kindly be decided on merits and further it be declared that the respondent herein/applicant in OA is/was not entitled for any relief whatsoever from the Hon'ble Tribunal as his pension has rightly been fixed by the review applicants herein.

Prayed accordingly in the interest of justice.

REVIEW APPLICANTS.

NEW DELHI:

DATED :

THROUGH

(S.M. ARIF)

Addl. Standing Counsel.
Government of India

M. Arif

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

REVIEW APPLICATION No. of 2003
IN

OA. No. 1978/2000

IN THE MATTER OF:-

Union of India and Anr. Review Applicants

Versus

Shri Nathoo Ram Pali Respondents.

AFFIDAVIT

I, N.N. JENA, working as Dy. Director (Admn), in the Directorate of Doordarshan, Mandi House, New Delhi do hereby solemnly affirm and declare as under:

1. That the deponent is well conversant with the facts and circumstances of the case in his official capacity and also competent to swear the present affidavit on behalf of the official respondents/review applicants herein.
2. That the accompanying RA for review of order dt.9.7.2001 has been drafted by the Additional Standing Counsel of the Government of India on my instructions. I have read and understood the contents of the same, which are correct.


N.N. JENA
Deputy Director

ctg

3. That the contents of R.A may kindly be read as part and parcel of this affidavit as the same has not been reproduced herewith for the sake of brevity and repetition.

DEPONENT

VERIFICATION:-

I, the above named deponent, do hereby verify that the contents of paras No.1 to 3 of the affidavit are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this _____ the day of Aug., 2003.

DEPONENT

FILED THROUGH

(S.M. ARIF)
Addl. Standing Counsel.
Government of India

M. M. Arif
Addl. Standing Counsel
Government of India

True copy

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AP

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

MISC. APPLICATION No. of 2003

REVIEW APPLICATION No. of 2003

IN

OA. No. 1978/2000

IN THE MATTER OF:-

Union of India and Anr. Review Applicants

Versus

Shri Nathoo Ram Pali Respondents.

MISC. APPLICATION FOR CONDONATION OF DELAY IN
FILING THE REVIEW APPLICATION.

Most Respectfully Showeth:-

1. That the respondents/review applicants have filed a review application against the order dt.9.7.2001 passed by the Hon'ble Tribunal in O.A No. 1978/2000. The contents of the above said review application may kindly be read as part and parcel of the present M.A. as the same are not being repeated herein for the sake of brevity and repetition.

2. That the delay in filing the accompanying review application is because the review applicants were in the impression that Annexure-R-2 mentioned in the order of the Hon'ble Tribunal refers to letter/order

dt.3.2.99, which according to them is the correct fixation of the pension of the respondent herein. However, when the applicant in O.A. files an M.A. under Rule 24 of CAT procedure rules, on which a direction has been given by the Hon'ble Tribunal that if the order is not implemented then the same be implemented within two months, thereafter the review applicants herein have obtained a certified copy of the counter reply alongwith the Annexures and only from that it transpires that there is some error in the orders of the Hon'ble Tribunal. However, the delay in filing the present review application is not a deliberate or intentional one but because of the reasons mentioned in the present para.

3. That the review applicants have a very good *prima facie* case and the delay, if any, in filing the present review application is not condoned, then the review applicants would suffer irreparable loss and injury.
4. That the delay in filing the review application is not a deliberate or

ANNA/

PRAYER:-

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It is, therefore, most respectfully prayed that the delay in filing the review application may kindly be condoned in the interest of justice and the R.A. may kindly be heard on merits.

Prayed accordingly in the interest of justice.

मुख्य प्रस्तुतकर्त्ता/Chief Producer
REVIEW APPLICANT
दूरध्वानि/Radio Broadcast
नई दिल्ली/New Delhi

Delhi

Dated:

Through

(S.M. ARIF)
Addl. Standing Counsel.
Government of India.

Rw
True copy

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.A. No. of 2003

IN

OA. No. 1978/2000

IN THE MATTER OF:-

Versus

Shri Nathoo Ram Pali Respondents.

AFFIDAVIT

I, N.N. JENA, working as Dy. Director (Admn), in the Directorate of Doordarshan, Mandi House, New Delhi do hereby solemnly affirm and declare as under:

1. That the deponent is well conversant with the facts and circumstances of the case in his official capacity and also competent to swear the present affidavit on behalf of the official respondents/review applicants herein.
2. That the accompanying MA for condonation of delay in filing the review application has been drafted by the Additional Standing Counsel of the Government of India on my instructions. I have read and understood the contents of the same, which are correct.

contents of the same, which are correct.

3. That the contents of M.A may kindly be read as part and parcel of this affidavit as the same has not been reproduced herewith for the sake of brevity and repetition.

DEPONENT

VERIFICATION:-

I, the above named deponent, do hereby verify that the contents of paras No.1 to 3 of the affidavit are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this _____ the day of Aug., 2003.

DEPONENT

FILED THROUGH

(S.M. ARIF)
Addl. Standing Counsel.
Government of India

M.M.U
मुख्य प्रस्तुतकर्त्ता/Chief Producer
दूरदर्शन केंद्र/Doordarshan Kendra
नई दिल्ली/New Delhi

*— R.M.U
T. Mehta*

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
RA NO. 220/2003
IN
MA NOS. 1692 AND 1693 OF 2003
IN
O.A. NO. 1978 / 2000

New Delhi, this the 27th day of August, 2003

HON'BLE SHRI KULDIP SINGH, MEMBER (JUDL.)

IN THE MATTER OF:

1. Union of India
through its Secretary
Ministry of Information & Broadcasting
Shastri Bhavan
New Delhi.
2. The Assistant Controller of Accounts,
Pay & Account Office,
Doordarshan,
Suchna Bhawan
Ministry of Information & Broadcasting
CGO Complex
New Delhi. Review Applicants

Versus

Nathoo Ram Pali,
S/o late Sh. Pati Ram
R/o 3842, Shanti Mohalla,
Gali No. 12, Gandhi Nagar,
Delhi – 110 031. Respondent

ORDER BY CIRCULATION

The present RA No. 220 of 2003 has been filed by the respondents
for review of the order passed in OA No. 1978 of 2000 on 9.8.2001.

2. This RA has been filed after a lapse of 2 years and cannot be entertained. The review applicant / respondents have also filed an MA 1692/2003 seeking condonation of delay. On going through the

M.Mc

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same I find that no satisfactory explanation has been shown for the delay as such the MA is rejected. Moreover, in the RA the review applicant has taken more or less the same grounds to argue the RA, which he had taken while arguing the OA. While delivering the judgment, all the grounds were considered. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3)(f)(i) of the Administrative Tribunal Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed. Accordingly, MA 1692/2003 is also rejected.

Sd/-
(Kuldeep Singh)
Member (J)

Kuldeep Singh
मुख्य वक्तव्यकारी/Chief Prosecutor
दिल्ली विधायिका सभा
प्रधान सचिव

Rly
True copy.

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IN THE HIGH COURT OF DELHI AT NEW DELHI

C. M. NO. 102 OF 2004
(Petition)
CIVIL WRIT NO. 10162 OF 2004

IN THE MATTER OF:

Union of India & Anr.

... Petitioners

Versus

Nathoo Ram Pali,

... Respondent

APPLICATION UNDER SECTION 151 CPC FOR STAY

MOST RESPECTFULLY SHOWETH:

1. That the petitioners have filed the accompanying writ petition against the orders dated 9.7.2001 and 27.8.2003 passed by the Central Administrative Tribunal, in OA No. 1978 of 2000 and RA No. 220 of 2003.
2. That all the necessary facts and circumstances have been set out in the accompanying writ petition and for the sake of brevity the same are not being repeated in this application.
3. That from the averments made in the writ petition, it is evident that the orders passed by the Tribunal are not in accordance with law and are not sustainable.

MMW
SRI M. M. WADHWA
Advocate
High Court of Delhi

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4. That in the meanwhile the respondent has filed a contempt petition before the Central Administrative Tribunal alleging wilful disobedience of the order dated 9.7.2001. The said contempt petition has been registered as CP (C) No. 98 of 2004 and a notice has been issued in the said contempt petition. The next date of hearing in the contempt petition is 19.7.2004.

5. That the petitioners have a prima facie good case and the balance of convenience is also in their favour. The pension of the respondent has already been paid to him. In the circumstances, it will be expedient in the interest of justice to stay the further proceedings in contempt petition pending the hearing and disposal of the accompanying writ petition.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Court may kindly be pleased to:

- (a) pass an ex parte ad interim order staying further proceedings in contempt petition CP (C) No. 98 of 2004 titled Nathoo Ram Pali Vs. Pawan Chopra; and

- (b) pass such other orders as deemed fit in the circumstances of the case.


(RAJEEV SHARMA)
Advocate for the Petitioners
M-11, Greater Kailash-I
New Delhi – 110 048.

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THE HIGH COURT OF DELHI AT NEW DELHI
C.M. NO. ____ OF 2004
IN
CIVIL WRIT PETITION NOS. ____ OF 2004

IN THE MATTER OF:

Union of India & Ors. ... Petitioners

Versus

Nathoo Ram Pali ... Respondent

AFFIDAVIT

I V.K. Sahni, S/o Sh. O.P. Sahni, aged 55 years working as Pay & Accounts Officer, Pay & Accounts Office, Doordarshan, Soochna Bhawan, New Delhi, do hereby solemnly affirm and state as under:

1. That in my official capacity I am duly authorised and competent to swear this affidavit. I am well conversant with the facts and records of the case.
2. That the contents of the accompanying application are true and correct to the best of my knowledge as derived from the records of the case.

VERIFICATION:

DEPONENT

Verified at New Delhi on this 15th day of July, 2004 that the contents of my above affidavit are true and correct to my knowledge derived from the records.

DEPONENT

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10

IN THE HIGH COURT OF DELHI AT NEW DELHI

C.M. NO. 10163 OF 2004

IN
CIVIL WRIT PETITION NO. 50 OF 2004

IN THE MATTER OF:

UNION OF INDIA & Ors. ... Petitioners

Versus

Nathoo Ram Pali ... Respondent

APPLICATION UNDER SECTION 151 CPC FOR EXEMPTION

MOST RESPECTFULLY SHOWETH:

1. That the Petitioner has filed the accompanying writ petition under Article 226 of the Constitution of India against the judgment dated 5.3.2003 passed by the Central Administrative Tribunal, Principal Bench in OA No. 91 of 1999 and MA No. 2687 of 2002.
2. That along with the writ petition the petitioner has filed uncertified copies of certain documents, which are part of the trial court record. Due to paucity of time the appellant has not been able to apply for certified copies of the said documents.
3. That in the circumstances, it will be expedient in the interest of justice to exempt the appellant from filing certified copies of all Annexures.



मुख्य प्रस्तुतकर्ता/Chief Producer
दूरदर्शन टेली/Daardhaishan Kendra

75

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Court may kindly be pleased to:

- (a) exempt the petitioner from filing certified copies of Annexures and
- (b) pass such other order as deemed fit in the circumstances of the case.


(RAJEEV SHARMA)

ADVOCATE FOR THE APPELLANT

NEW DELHI.

Dated: 16/7/14 
मुख्य प्रस्तुतकर्ता/Chief Producer
दूरदर्शन केन्द्र/Doordarshan Kendra
नई दिल्ली/New Delhi

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THE HIGH COURT OF DELHI AT NEW DELHI
C.M. NO. ____ OF 2004
IN
CIVIL WRIT PETITION NOS. ____ OF 2004

IN THE MATTER OF:

Union of India & Ors. ... Petitioners

Versus

Nathoo Ram Pali ... Respondent

AFFIDAVIT

I V.K. Sahni, S/o Sh. O.P. Sahni, aged 55 years working as Pay & Accounts Officer, Pay & Accounts Office, Doordarshan, Soochna Bhawan, New Delhi, do hereby solemnly affirm and state as under:

1. That in my official capacity I am duly authorised and competent to swear this affidavit. I am well conversant with the facts and records of the case.

2. That the contents of the accompanying application are true and correct to the best of my knowledge as derived from the records of the case.

VERIFICATION:

DEPONENT

Verified at New Delhi on this 15th day of July, 2004 that the contents of my above affidavit are true and correct to my knowledge derived from the records.

DEPONENT

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(No)

IN THE HIGH COURT OF DELHI AT NEW DELHI

CIVIL/CRIMINAL/APPELLATE/ORIGINAL/JURISDICTION

W.P./APPEAL/SUIT (Civil/Criminal) NO. OF 2004

Variation of the W.P. & m.

Petitioner(s)/
Appellant(s)

VERSUS

N. A. T. H. O. Ram Pali s/o ~~Indra~~ Respondent(s)/
Defendant(s)

VAKALATNAMA

I/We Asst. N. A. T. H. O. Ram Pali s/o ~~Indra~~ Petitioner(s)/ Appellant(s)/
Opposite party/Respondent(s) in the above Suit/Petition/ Appeal/Reference do
hereby appoint and retain Shri Rajeev Sharma and Smt. Asha Sharma,
Advocates to act and appear for me/us in the above Suit/Appeal/
Petition/Reference and on my/our behalf to conduct and prosecute (or defend) or
withdraw the same and all proceeding that may be taken in respect of any
application connected with the same or any decree or order passed therein,
including proceedings in taxation and application for Review, to file and obtain
return of documents and to deposit and receive money on my/our behalf in the
above Suit/Petition/ Appeal/Reference and in application of Review, and to
represent me/us and to take all necessary steps on my/our behalf in the above
matter. I/we agree to ratify all acts done by the aforesaid Advocates in pursuance
of this authority. Dated this the 16 day of July 2004

Dineesh
Asha Asha
New Delhi

Accepted:

Ashash

Petitioner(s)/Appellant(s)/Respondent(s)

R. S.
(RAJEEV SHARMA & ASHA SHARMA)
ADVOCATES

RAJEEV SHARMA & ASHA SHARMA
Petition No. 1

The address for service of the said advocates is:

Chamber: No. 35, Lawyer's Chambers, Supreme Court, New Delhi-1,
Ph. 23381196

Res.: M-11, Greater Kailash-I, New Delhi - 110 048, Ph. 26467030.

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IN THE HIGH COURT OF DELHI AT NEW DELHI
CIVIL/CRIMINAL/APPELLATE/ORIGINAL/JURISDICTION
W.P./APPEAL/SUIT (Civil/Criminal) NO. OF 2004

UNION OF INDIA Petitioner(s)/
Appellant(s)

VERSUS

NATHU RAM PAL Respondent(s)/
Defendant(s)

VAKALATNAMA

I/We V. K. Sahni 1/o O.P. Sahni Petitioner(s)/ Appellant(s)/
Opposite party/Respondent(s) in the above Suit/Petition/ Appeal/Reference do
hereby appoint and retain Shri Rajeev Sharma and Smt. Asha Sharma,
Advocates to act and appear for me/us in the above Suit/Appeal/
Petition/Reference and on my/our behalf to conduct and prosecute (or defend) or
withdraw the same and all proceeding that may be taken in respect of any
application connected with the same or any decree or order passed therein,
including proceedings in taxation and application for Review, to file and obtain
return of documents and to deposit and receive money on my/our behalf in the
above Suit/Petition/ Appeal/Reference and in application of Review, and to
represent me/us and to take all necessary steps on my/our behalf in the above
matter. I/we agree to ratify all acts done by the aforesaid Advocates in pursuance
of this authority. Dated this 16th day of July 2004

Accepted:

RWS
(RAJEEV SHARMA & ASHA SHARMA)
ADVOCATES

V.K.S.
Petitioner(s)/Appellant(s)/Respondent(s)
Law Office
Pay & Accounts Office
Doordarshan, New Delhi
Petition No 2

The address for service of the said advocates is:

Chamber: No. 35, Lawyer's Chambers, Supreme Court, New Delhi-1,
Ph. 23381196

Res.: M-11, Greater Kailash-I, New Delhi – 110 048, Ph. 26467030.

NOTICE OF MOTION

IN THE HIGH COURT OF DELHI AT NEW DELHI

C.W.P. No..... OF 1/2004

SHRI.....
AdvocateYogesh Sharma A.M.
C.A.T. Bar, Ram Faisla Building
-new delhi

IN THE MATTER OF :

Union of India & Ors. Plaintiff/Petitioner

VERSUS

N. A. Chauhan P.C.I. Defendant/Respondent

Sir,

The enclosed application in the aforesaid matter as being filed on behalf of
the P. A. T. I. T. I. O. N. B. R. and is likely to be listed on 25/8/04
or any date, thereafter. Please take notice accordingly.

NEW DELHI

THROUGH

DATE 16/7/04

M-11
GK. P.C.I.
New Delhi(RAJEEV SHARMA
(ADVOCATES)
FOR P. A. T. I. T. I. O. N. B. R.Lawyers Chambers Building
Delhi High Court, New DelhiENCLOSED COPY OF APPLICATION

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33283

THE HIGH COURT OF DELHI AT NEW DELHI
CIVIL WRIT PETITION NOS.14401-02 OF 2004

IN THE MATTER OF:-

Union of India & Ors.

Petitioners

Versus

Nathoo Ram Pali

Respondents

INDEX

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Raj
Sh. Rajeev Sharma & Asha Sharma
Advocate for the Petitioner
M-11, Greater Kailash
New Delhi.

Dated

My g New Delhi
8/9/04

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(14)

THE HIGH COURT OF DELHI AT NEW DELHI
CIVIL WRIT PETITION NOS.14401-02 OF 2004

IN THE MATTER OF:

Union of India and ors.

Petitioners

Versus

Nathoo Ram Pali

Respondent

AFFIDAVIT

I, Asa Nand, S/o Sh. Jinda Ram, aged 55 years, working as Deputy Director(Admn.) in Directorate General, Doordarshan, Mandi House, New Delhi, do hereby solemnly affirm and state as under:

1. That in my official capacity I am duly authorised and competent to swear this affidavit. I am well conversant with the facts and record as of the case.
2. That I state that the respondent entered into the service of Central Government on 24.4.1945 and retired on 31.8.1984. The last drawn pay of the respondent at the time of retirement was Rs.2,421.20.
3. That for the purpose of calculation of pension the notional pay of the respondent as on 1.1.1986 was fixed at Rs.2,480/-.
Pension is calculated after taking 50% of

the notional pay fixed as the base figure. In the case of the respondent the same came to Rs.1,240/- . Based on the said base figure, the actual pension comes to Rs.3746/- . A working sheet showing calculation of pension in the case of respondent is annexed as ANNEXURE-A. The table on the whereof the pension is calculated is annexed as ANNEXURE-B.

4. That on the basis of base figure of Rs.1240/- the pension of respondent was correctly fixed at Rs.3746/- . However, the respondent relying upon a letter dated 22.6.1998 (Annexure-A to the Writ Petition) has contended that the base figure should have been Rs.1438/- per month. It is submitted that the figure of Rs.1438/- did not reflect the pension but reflected the family pension and that too erroneously in as much as the family pension in fact was not Rs.1,438/- but Rs.1,778/- . This is evident from the revised order dated 3.2.1999 (Annexure-B to the Writ Petition).

5. That having regard to what has been stated above, it is submitted that the pension of the respondent was correctly fixed at Rs.3746/- and family pension was correctly fixed at Rs.1778/- . However, on account of mistake by the counsel this

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(2)

(16)

aspect of the matter had not been gone into by the Tribunal.

Anand
DEPONENT

VERIFICATION:

Verified at New Delhi on this 8th day of September, 2004 that the contents of my above affidavit are true and correct to my knowledge derived from the records.

Anand
DEPONENT

PAY & ACCOUNT OFFICE
 DTE.OF EXTN, E&S, SSO
 F-WING 2ND FLOOR,
 SHASTRI BHAWAN
 NEW DELHI ..

Calculation/Working Sheet of Revised Pension/Family Pension
 in the Case of Pre-1986 Pensioners/Family Pensioners of
 Sh. Nathoo Ram Pali.

1. Date of Birth	15-08-1926
2. Date of entry in service	24-04-1945
3. Date of retirement/death	31-08-1984
4. Gross qualifying service	39-04-03
5. Non-qualifying service	0-0-4
6. Net qualifying service	39-3-29
7. Pay last drawn at the time of retirement/death	840=(550-25-750-EB-30- 900) Rs.2421.20
8. Notional pay fixed as on 1.1.1986	Rs.2480= (1640-60-2900)
9. Revised Pension as on 01.01.1986 calculation	Rs.2480x50% = Rs.1240/-
10. Consolidated pension as on 1.1.1996	Rs.3746/- Revised scale
(a) Basic Pension	Rs.1240/- 5500-9000/-
(b) Dearness allowance @148% 111% 96%	Rs.1836/-
(c) Interim relief 1 st &2 nd	Rs.50/- & Rs.124/-
(d) 40% of Basic	Rs.496/-
	Rs.3746/-
11. <u>FAMILY PENSION:</u>	

(a) Notional pay as on 1.1.86	Rs.2480/-
(b) Family pension in slab system as on 1.1.86	Rs.2480x20% = Rs.496/-
(c) Family pension as on 1.1.96	Rs.2480x30% = Rs.744/-
(d) Difference of family pension	Rs.744 - Rs.496 = 248/-
(e) Family pension consolidated as on 1.1.96	Rs.1778/- Revised scale
(f) Basic family pension as on 1.1.86	Rs.496/- 5500-9000/-
(g) Dearness relief 148%111%96%	Rs.735/-
(h) Interim relief 1 st & 2 nd	Rs.50/- & 50/-
(i) Add 40% of family pension	Rs.199/-
(j) Total	Rs.1500/-
(k) Difference of family pension	Rs.248/-
(l) Consolidated family pension payable on 1.1.96	Rs.1778/-

(X)
(X)

Table Showing
Existing Pension/Family Pension and
Consolidated Pension/Family Pension
as on 1-1-1996

Existing B.P./F.P. (as on 1-1-96 (1)	Consoli. Pension F.P. (as on 1-1-96) (2)	Difference from				
		1-1-96 to 31-3-96 (3)	1-4-96 to 30-6-96 (4)	1-7-96 to 31-12-96 (5)	1-1-97 to 30-6-97 (6)	1-7-97 onwards (7)
		Rs.	Rs.	Rs.	Rs.	Rs.
375	1,275	245	145	154	164	228
376	1,275	242	142	152	161	225
377	1,275	240	140	149	159	223
378	1,275	237	137	146	156	220
379	1,275	235	135	144	153	217
380	1,275	232	132	141	151	215
381	1,275	230	130	139	148	212
382	1,275	227	127	136	145	209
383	1,275	225	125	134	142	206
384	1,275	222	122	131	140	204
385	1,275	220	120	128	137	201
386	1,275	217	117	126	134	198
387	1,275	215	115	123	132	196
388	1,275	212	112	121	129	193
389	1,275	210	110	118	126	190
390	1,275	207	107	115	124	188
391	1,275	205	105	113	121	185
392	1,275	202	102	110	118	182
393	1,275	200	100	108	115	179
394	1,275	197	97	105	113	177
395	1,275	195	95	102	110	174
396	1,275	192	92	100	107	171
397	1,275	190	90	97	105	169
398	1,275	187	87	95	102	166
399	1,275	185	85	92	99	163
400	1,275	183	83	90	97	161

* Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

Existing B.P./F.P. (as on 1-1-96) (1)	Consoli. Pension/ F.P. (as on 1-1-96) (2)	Difference from				
		1-1-96 to 31-3-96 (3)	1-4-96 to 30-6-96 (4)	1-7-96 to 31-12-96 (5)	1-1-97 to 30-6-97 (6)	1-7-97 onwards (7)
Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
401	1,275	180	80	87	94	158
402	1,275	178	78	84	91	155
403	1,275	175	75	82	88	152
404	1,275	173	73	79	86	150
405	1,275	170	70	77	83	147
406	1,275	168	68	74	80	144
407	1,275	165	65	71	78	142
408	1,276	164	64	71	77	140
409	1,279	164	64	71	77	141
410	1,281	164	64	71	77	141
411	1,285	165	65	72	78	143
412	1,287	165	65	72	78	143
413	1,291	166	66	73	79	143
414	1,293	166	66	73	79	144
415	1,296	166	66	73	79	144
416	1,299	167	67	73	79	144
417	1,302	167	67	74	81	146
418	1,305	168	68	75	81	146
419	1,308	168	68	75	81	147
420	1,310	168	68	75	81	147
421	1,314	169	69	76	83	148
422	1,316	169	69	76	83	148
423	1,320	170	70	77	83	149
424	1,322	170	70	77	83	149
425	1,324	170	70	77	83	149
426	1,328	171	71	78	84	150
427	1,330	171	71	78	84	150
428	1,334	172	72	79	85	152
429	1,336	172	72	79	85	152
430	1,339	172	72	79	86	153
431	1,342	173	73	79	86	153
432	1,345	173	73	80	86	153
433	1,348	174	74	80	86	154
434	1,351	174	74	81	88	155
435	1,353	174	74	81	88	155
436	1,357	175	75	82	88	156
437	1,359	175	75	82	88	156
438	1,363	176	76	83	90	158
439	1,365	176	76	83	90	158
440	1,368	176	76	83	90	158

* Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

REVISION TABLE

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Existing B.P./F.P. (as on 1-1-96) (1)	Consoli. Pension/ F.P. (as on 1-1-96) (2)	Difference from				
		1-1-96 to 31-3-96 (3)	1-4-96 to 30-6-96 (4)	1-7-96 to 31-12-96 (5)	1-1-97 to 30-6-97 (6)	1-7-97 onwards (7)
		Rs.	Rs.	Rs.	Rs.	Rs.
441	1,371	177	77	83	90	159
442	1,374	177	77	84	90	159
443	1,377	178	78	85	91	160
444	1,380	178	78	86	92	161
445	1,382	178	78	86	92	162
446	1,386	179	79	86	92	162
447	1,388	179	79	86	93	162
448	1,392	180	80	87	94	163
449	1,394	180	80	87	94	163
450	1,396	180	80	87	94	163
451	1,400	181	81	87	94	164
452	1,402	181	81	88	94	164
453	1,406	182	82	89	95	165
454	1,408	182	82	89	95	166
455	1,411	182	82	89	96	166
456	1,414	183	83	89	97	168
457	1,417	183	83	90	97	168
458	1,420	184	84	90	97	168
459	1,423	184	84	91	97	169
460	1,425	184	84	91	97	169
461	1,429	185	85	93	99	170
462	1,431	185	85	93	99	170
463	1,435	186	86	93	99	171
464	1,437	186	86	93	99	171
465	1,440	186	86	93	100	172
466	1,443	187	87	94	100	172
467	1,446	187	87	94	101	173
468	1,449	188	88	94	101	174
469	1,452	188	88	96	102	174
470	1,454	188	88	96	102	175
471	1,458	189	89	97	103	176
472	1,460	189	89	97	103	176
473	1,464	190	90	97	104	177
474	1,466	190	90	97	104	177
475	1,468	190	90	97	104	177
476	1,472	191	91	98	104	178
477	1,474	191	91	98	104	178
478	1,478	192	92	99	106	180
479	1,480	192	92	99	106	180
480	1,483	192	92	99	106	180

* Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

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Existing B.P./F.P (as on 1-1-96) (1) Rs.	Consoli. Pension/ F.P. (as on 1-1-96) (2) Rs.	Difference from				
		1-1-96 to 31-3-96 (3) Rs.	1-4-96 to 30-6-96 (4) Rs.	1-7-96 to 31-12-96 (5) Rs.	1-1-97 to 30-6-97 (6) Rs.	1-7-97 onwards (7) Rs.
481	1,486	193	93	100	106	181
482	1,489	193	93	100	107	181
483	1,492	194	94	101	107	181
484	1,495	194	94	101	108	183
485	1,497	194	94	103	109	184
486	1,501	195	95	103	109	184
487	1,503	195	95	104	110	185
488	1,507	196	96	104	110	185
489	1,509	196	96	104	110	186
490	1,512	196	96	104	110	186
491	1,515	197	97	104	111	187
492	1,518	197	97	104	111	187
493	1,521	198	98	105	112	189
494	1,524	198	98	105	112	189
495	1,526	198	98	107	113	189
496	1,530	199	99	107	113	190
497	1,532	199	99	108	114	191
498	1,536	200	100	108	114	191
499	1,538	200	100	108	114	191
500	1,540	200	100	108	115	192
501	1,545	201	101	108	115	192
502	1,547	201	101	108	116	193
503	1,551	202	102	110	116	193
504	1,553	202	102	110	116	194
505	1,556	202	102	110	116	194
506	1,559	203	103	110	117	194
507	1,562	203	103	111	118	196
508	1,565	204	104	111	118	196
509	1,568	204	104	111	118	197
510	1,570	204	104	111	119	198
511	1,575	205	105	112	119	198
512	1,577	205	105	112	120	199
513	1,581	206	106	114	120	199
514	1,583	206	106	114	120	200
515	1,586	206	106	114	121	200
516	1,589	207	107	114	122	201
517	1,592	207	107	114	122	202
518	1,595	208	108	115	122	202
519	1,598	208	108	115	122	202
520	1,600	208	108	115	122	202

* Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

REVISION TABLE

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(9) (22)

Existing B.P./F.P (as on 1-1-96) (1)	Consoli. Pension/ F.P. (as on 1-1-96) (2)	Difference from				
		1-1-96 to 31-3-96 (3)	1-4-96 to 30-6-96 (4)	1-7-96 to 31-12-96 (5)	1-1-97 to 30-6-97 (6)	1-7-97 onwards (7)
Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
521	1,605	209	109	117	124	204
522	1,607	209	109	117	124	204
523	1,611	210	110	118	124	205
524	1,613	210	110	118	125	205
525	1,615	210	110	118	125	205
526	1,619	211	111	118	125	206
527	1,621	211	111	118	125	206
528	1,625	212	112	119	126	208
529	1,627	212	112	119	126	208
530	1,630	212	112	120	127	208
531	1,634	213	113	120	127	209
532	1,637	213	113	121	127	209
533	1,640	214	114	121	128	210
534	1,643	214	114	121	129	211
535	1,645	214	114	121	129	211
536	1,649	215	115	122	129	212
537	1,651	215	115	123	130	212
538	1,655	216	116	124	131	214
539	1,657	216	116	124	131	214
540	1,660	216	116	124	131	214
541	1,664	217	117	124	132	215
542	1,667	217	117	125	132	215
543	1,670	218	118	125	132	216
544	1,673	218	118	126	133	217
545	1,675	218	118	126	133	217
546	1,679	219	119	127	134	218
547	1,681	219	119	127	134	218
548	1,685	220	120	128	135	220
549	1,687	220	120	128	135	220
550	1,689	220	120	128	135	220
551	1,694	221	121	128	136	221
552	1,696	221	121	128	136	221
553	1,700	222	122	129	136	221
554	1,702	222	122	130	137	222
555	1,705	222	122	130	137	222
556	1,708	223	123	130	137	223
557	1,711	223	123	131	138	224
558	1,714	224	124	131	139	224
559	1,717	224	124	132	139	225
560	1,719	224	124	132	139	225

Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

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Existing B.P./F.P (as on 1-1-96) (1)	Consoli. Pension/ F.P. (as on 1-1-96) (2)	Difference from				
		1-1-96 to 31-3-96 (3)	1-4-96 to 30-6-96 (4)	1-7-96 to 31-12-96 (5)	1-1-97 to 30-6-97 (6)	1-7-97 onwards (7)
Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
561	1,724	225	125	133	140	227
562	1,726	225	125	133	140	227
563	1,730	226	126	134	141	227
564	1,732	226	126	134	141	228
565	1,735	226	126	134	142	228
566	1,738	227	127	135	143	230
567	1,741	227	127	135	143	230
568	1,744	228	128	135	143	231
569	1,747	228	128	136	143	231
570	1,749	228	128	136	143	231
571	1,754	229	129	138	145	233
572	1,756	229	129	138	145	233
573	1,760	230	130	138	145	233
574	1,762	230	130	138	145	234
575	1,764	230	130	138	145	234
576	1,768	231	131	139	146	234
577	1,770	231	131	139	146	235
578	1,774	232	132	139	147	236
579	1,776	232	132	140	147	236
580	1,779	232	132	140	148	237
581	1,783	233	133	141	148	237
582	1,786	233	133	141	148	238
583	1,789	234	134	142	149	238
584	1,792	234	134	142	150	239
585	1,794	234	134	142	150	239
586	1,798	235	135	143	150	240
587	1,800	235	135	143	150	240
588	1,804	236	136	145	152	242
589	1,806	236	136	145	152	242
590	1,809	236	136	145	152	243
591	1,813	237	137	145	153	243
592	1,816	237	137	145	153	244
593	1,819	238	138	146	153	244
594	1,822	238	138	146	154	245
595	1,824	238	138	146	154	245
596	1,828	239	139	148	155	246
597	1,830	239	139	148	155	246
598	1,834	240	140	149	156	248
599	1,836	240	140	149	156	248
600	1,838	240	140	149	156	248

* Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

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(11)

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Existing B.P./F.P. (as on 1-1-96) (1)	Consoli. Pension/ F.P. (as on 1-1-96) (2)	Difference from				
		1-1-96 to 31-3-96 (3)	1-4-96 to 30-6-96 (4)	1-7-96 to 31-12-96 (5)	1-1-97 to 30-6-97 (6)	1-7-97 onwards (7)
Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
641	1,962	257	157	165	173	272
642	1,965	257	157	166	174	272
643	1,968	258	158	166	174	272
644	1,971	258	158	167	175	274
645	1,973	258	158	167	175	274
646	1,977	259	159	168	176	275
647	1,979	259	159	168	176	275
648	1,983	260	160	169	177	276
649	1,985	260	160	169	177	276
650	1,987	260	160	169	177	276
651	1,992	261	161	169	178	277
652	1,994	261	161	169	178	277
653	1,998	262	162	170	178	278
654	2,000	262	162	170	178	278
655	2,003	262	162	171	179	279
656	2,006	263	163	171	179	279
657	2,009	263	163	172	180	281
658	2,012	264	164	172	180	281
659	2,015	264	164	173	181	281
660	2,017	264	164	173	181	282
661	2,022	265	165	174	182	283
662	2,024	265	165	174	182	283
663	2,028	266	166	175	183	284
664	2,030	266	166	175	183	284
665	2,033	266	166	175	183	285
666	2,036	267	167	176	183	285
667	2,039	267	167	176	185	287
668	2,042	268	168	176	185	287
669	2,045	268	168	177	185	287
670	2,047	268	168	177	185	288
671	2,052	269	169	179	187	289
672	2,054	269	169	179	187	289
673	2,058	270	170	179	187	290
674	2,060	270	170	179	187	290
675	2,062	270	170	179	187	290
676	2,066	271	171	180	188	291
677	2,068	271	171	180	188	291
678	2,072	272	172	180	189	293
679	2,074	272	172	180	189	293
680	2,077	272	172	181	190	294

* Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

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(12) (25)

Existing B.P./F.P (as on 1-1-96) (1)	Consoli. Pension/ F.P. (as on 1-1-96) (2)	Difference from				
		1-1-96 to 31-3-96 (3)	1-4-96 to 30-6-96 (4)	1-7-96 to 31-12-96 (5)	1-1-97 to 30-6-97 (6)	1-7-97 onwards. (7)
Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
681	2,081	273	173	182	190	294
682	2,084	273	173	182	190	294
683	2,087	274	174	183	190	295
684	2,090	274	174	183	192	296
685	2,092	274	175	184	192	297
686	2,096	275	175	184	192	297
687	2,098	275	176	186	194	299
688	2,102	276	176	186	194	299
689	2,104	276	176	186	194	299
690	2,107	276	176	186	194	300
691	2,111	277	177	186	195	300
692	2,114	277	177	187	195	301
693	2,117	278	178	187	196	302
694	2,120	278	178	187	196	302
695	2,122	278	179	189	197	303
696	2,126	279	179	189	197	303
697	2,128	279	180	190	198	305
698	2,132	280	180	190	198	305
699	2,134	280	180	190	198	305
700	2,136	280	180	190	199	306
701	2,141	281	181	190	199	306
702	2,143	281	182	191	199	307
703	2,147	282	182	191	199	307
704	2,149	282	182	192	200	308
705	2,152	282	183	192	200	309
706	2,155	283	183	192	201	309
707	2,158	283	184	193	201	310
708	2,161	284	184	193	202	310
709	2,164	284	184	193	202	310
710	2,166	284	184	193	202	310
711	2,171	285	185	194	203	312
712	2,173	285	185	194	203	312
713	2,177	286	185	196	204	313
714	2,179	286	185	196	204	313
715	2,182	286	186	196	204	314
716	2,185	287	187	196	206	315
717	2,188	287	187	196	206	315
718	2,191	288	188	197	206	316
719	2,194	288	188	197	206	316
720	2,196	288	188	197	206	316

* Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

SWAMY'S—PENSION REVISION MANUAL

Existing B.P./F.P. (as on 1-1-96) (1)	Consoli. Pension/ F.P. (as on 1-1-96) (2)	Difference from				
		1-1-96 to 31-3-96 (3)	1-4-96 to 30-6-96 (4)	1-7-96 to 31-12-96 (5)	1-1-97 to 30-6-97 (6)	1-7-97 onwards (7)
		Rs.	Rs.	Rs.	Rs.	Rs.
721	2,201	289	189	199	208	318
722	2,203	289	189	199	208	318
723	2,207	290	190	200	208	318
724	2,209	290	190	200	208	318
725	2,211	290	190	200	208	319
726	2,215	291	191	200	208	319
727	2,217	291	191	200	209	319
728	2,221	292	192	200	209	320
729	2,223	292	192	201	210	321
730	2,226	292	192	201	210	321
731	2,230	293	193	202	211	322
732	2,233	293	193	203	211	323
733	2,236	294	194	203	211	323
734	2,239	294	194	203	211	323
735	2,241	294	194	203	213	325
736	2,245	295	195	203	213	325
737	2,247	295	195	204	213	325
738	2,251	296	196	204	213	326
739	2,253	296	196	206	215	327
740	2,256	296	196	206	215	327
741	2,260	297	197	206	215	328
742	2,263	297	197	207	215	328
743	2,266	298	198	207	216	329
744	2,269	298	198	208	216	329
745	2,271	298	198	208	217	330
746	2,275	299	199	208	217	330
747	2,277	299	199	208	217	331
748	2,281	300	200	209	218	332
749	2,283	300	200	210	219	333
750	2,285	300	200	210	219	333
751	2,290	301	201	210	220	334
752	2,292	301	201	210	220	334
753	2,296	302	202	211	220	335
754	2,298	302	202	211	220	335
755	2,301	302	202	212	221	336
756	2,304	303	203	212	221	336
757	2,307	303	203	213	222	336
758	2,310	304	204	213	222	337
759	2,313	304	204	214	222	338
760	2,315	304	204	214	223	338
						338

* Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

REVISION TABLE

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Existing B.P./F.P. (as on 1-1-96) (1) Rs.	Consoli. Pension/ F.P. (as on 1-1-96) (2) Rs.	Difference from				
		1-1-96 to 31-3-96 (3) Rs.	1-4-96 to 30-6-96 (4) Rs.	1-7-96 to 31-12-96 (5) Rs.	1-1-97 to 30-6-97 (6) Rs.	1-7-97 onwards (7) Rs.
761	2,320	305	205	215	224	340
762	2,322	305	205	215	224	340
763	2,326	306	206	216	225	341
764	2,328	306	206	216	225	341
765	2,331	306	206	216	225	341
766	2,334	307	207	217	225	342
767	2,337	307	207	217	226	343
768	2,340	308	208	217	227	344
769	2,343	308	208	218	227	344
770	2,345	308	208	218	227	344
771	2,350	309	209	219	228	346
772	2,352	309	209	219	228	346
773	2,356	310	210	220	229	347
774	2,358	310	210	220	229	347
775	2,360	310	210	220	229	347
776	2,364	311	211	221	230	348
777	2,366	311	211	221	230	348
778	2,370	312	212	221	231	350
779	2,372	312	212	221	231	350
780	2,375	312	212	221	231	350
781	2,379	313	213	223	232	351
782	2,382	313	213	223	232	351
783	2,385	314	214	224	232	352
784	2,388	314	214	224	234	353
785	2,390	314	214	224	234	353
786	2,394	315	215	225	234	354
787	2,396	315	215	225	234	354
788	2,400	316	216	226	235	355
789	2,402	316	216	226	235	355
790	2,405	316	216	226	236	356
791	2,409	317	217	227	236	357
792	2,412	317	217	227	236	357
793	2,415	318	218	228	237	357
794	2,418	318	218	228	238	359
795	2,420	318	218	228	238	359
796	2,424	319	219	229	238	360
797	2,426	319	219	229	239	360
798	2,430	320	220	231	240	361
799	2,432	320	220	231	240	361
800	2,434	320	220	231	240	361

* Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

Existing B.P./F.P (as on 1-1-96) (1)	Consoli. Pension/ F.P. (as on 1-1-96) (2)	Difference from				
		1-1-96 to 31-3-96 (3)	1-4-96 to 30-6-96 (4)	1-7-96 to 31-12-96 (5)	1-1-97 to 30-6-97 (6)	1-7-97 onwards (7)
Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
801	2,439	321	221	231	241	363
802	2,441	321	221	231	241	363
803	2,445	322	222	232	241	364
804	2,447	322	222	232	241	364
805	2,450	322	223	233	242	364
806	2,453	323	223	233	243	366
807	2,456	323	224	234	243	366
808	2,459	324	224	234	243	367
809	2,462	324	224	234	244	367
810	2,464	324	224	234	244	368
811	2,469	325	225	235	245	368
812	2,471	325	225	236	245	369
813	2,475	326	226	236	246	370
814	2,477	326	226	237	246	370
815	2,480	326	227	237	246	370
816	2,483	327	227	237	247	372
817	2,486	327	228	238	248	372
818	2,489	328	228	238	248	372
819	2,492	328	228	238	248	373
820	2,494	328	228	238	248	373
821	2,499	329	229	239	249	374
822	2,501	329	229	240	249	374
823	2,505	330	230	241	250	375
824	2,507	330	230	241	250	375
825	2,509	330	231	241	251	376
826	2,513	331	231	241	251	376
827	2,515	331	232	242	252	378
828	2,519	332	232	242	252	378
829	2,521	332	232	242	252	379
830	2,524	332	232	242	252	379
831	2,528	333	233	243	253	380
832	2,531	333	233	244	253	380
833	2,534	334	234	244	254	381
834	2,537	334	234	244	254	381
835	2,539	334	234	244	255	382
836	2,543	335	235	245	255	382
837	2,545	335	235	245	256	384
838	2,549	336	236	246	256	384
839	2,551	336	236	246	257	385
840	2,554	336	236	247		

* Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

REVISION TABLE

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1-7-97 nwards (7) Rs.	Existing B.P./F.P. (as on 1-1-96) (1) Rs.	Consoli. Pension/ F.P. (as on 1-1-96) (2) Rs.	Difference from					1-7-97 onwards (7) Rs.
			1-1-96 to 31-3-96 (3) Rs.	1-4-96 to 30-6-96 (4) Rs.	1-7-96 to 31-12-96 (5) Rs.	1-1-97 to 30-6-97 (6) Rs.	1-7-97 onwards (7) Rs.	
363	841	2,558	337	237	247	257	385	
363	842	2,561	337	237	248	257	385	
363	843	2,564	338	238	248	258	386	
363	844	2,567	338	238	249	259	387	
364	845	2,569	338	238	249	259	388	
364	846	2,573	339	239	249	259	388	
364	847	2,575	339	239	251	261	390	
366	848	2,579	340	240	251	261	390	
366	849	2,581	340	240	251	261	390	
367	850	2,583	340	240	251	261	390	
367								391
368	851	2,588	341	241	251	262	391	
368	852	2,590	341	241	252	262	392	
368	853	2,594	342	242	252	262	392	
369	854	2,596	342	242	252	262	392	
370	855	2,599	342	242	253	263	393	
370	856	2,602	343	243	254	264	394	
370	857	2,605	343	243	254	264	395	
372	858	2,608	344	244	255	264	395	
372	859	2,611	344	244	255	265	395	
372	860	2,613	344	244				
373	861	2,618	345	245	256	266	397	
374	862	2,620	345	245	256	266	398	
374	863	2,624	346	246	257	267	398	
375	864	2,626	346	246	257	267	398	
375	865	2,629	346	246	258	267	399	
375	866	2,632	347	247	258	268	400	
376	867	2,635	347	247	258	269	400	
376	868	2,638	348	248	259	269	401	
378	869	2,641	348	248	259	269	401	
378	870	2,643	348	248				
379	871	2,648	349	249	260	270	403	
379	872	2,650	349	249	260	270	403	
380	873	2,654	350	250	261	271	404	
380	874	2,656	350	250	261	271	404	
381	875	2,658	350	250	262	271	405	
381	876	2,662	351	251	262	272	405	
382	877	2,664	351	251	262	273	406	
382	878	2,668	352	252	262	273	406	
384	879	2,670	352	252	262	273	407	
384	880	2,673	352	252	262	273	407	

* Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

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Existing B.P./F.P. (as on 1-1-96) (1) Rs.	Consoli. Pension/ F.P. (as on 1-1-96) (2) Rs.	Difference from				
		1-1-96 to 31-3-96 (3) Rs.	1-4-96 to 30-6-96 (4) Rs.	1-7-96 to 31-12-96 (5) Rs.	1-1-97 to 30-6-97 (6) Rs.	1-7-97 onwards (7) Rs.
881	2,677	353	253	264	274	408
882	2,680	353	253	264	274	408
883	2,683	354	254	265	274	408
884	2,686	354	254	265	275	410
885	2,688	354	254	265	275	410
886	2,692	355	255	266	276	410
887	2,694	355	255	266	276	411
888	2,698	356	256	267	277	412
889	2,700	356	256	267	277	412
890	2,703	356	256	267	278	413
891	2,707	357	257	268	278	413
892	2,710	357	257	268	278	414
893	2,713	358	258	269	279	414
894	2,716	358	258	269	280	416
895	2,718	358	258	269	280	416
896	2,722	359	259	270	280	417
897	2,724	359	259	270	280	418
898	2,728	360	260	272	282	418
899	2,730	360	260	272	282	418
900	2,732	360	260	272	282	418
901	2,737	361	261	272	282	419
902	2,739	361	261	272	282	419
903	2,743	362	262	273	283	420
904	2,745	362	262	273	283	421
905	2,748	362	262	273	283	421
906	2,751	363	263	274	284	423
907	2,754	363	263	274	285	423
908	2,757	364	264	275	285	423
909	2,760	364	264	275	285	423
910	2,762	364	264	275	285	424
911	2,767	365	265	276	287	425
912	2,769	365	265	276	287	425
913	2,773	366	266	277	287	426
914	2,775	366	266	277	287	426
915	2,778	366	266	278	288	427
916	2,781	367	267	278	288	428
917	2,784	367	267	278	289	428
918	2,787	368	268	279	289	429
919	2,790	368	268	279	290	429
920	2,792	368	268	279	290	429

* Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

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(18)

REVISION TABLE

Existing B.P./F.P. (as on 1-1-96) (1)	Consoli. Pension/ F.P. (as on 1-1-96) (2)	Difference from				
		1-1-96: to 31-3-96 (3)	1-4-96: to 30-6-96 (4)	1-7-96: to 31-12-96 (5)	1-1-97: to 30-6-97 (6)	1-7-97 onwards (7)
		Rs.	Rs.	Rs.	Rs.	Rs.
921	2,797	369	269	280	291	431
922	2,799	369	269	280	291	431
923	2,803	370	270	282	292	432
924	2,805	370	270	282	292	432
925	2,807	370	271	282	292	433
926	2,811	371	271	282	293	433
927	2,813	371	272	283	294	435
928	2,817	372	272	283	294	435
929	2,819	372	272	283	294	435
930	2,822	372	272	284	295	436
931	2,826	373	273	285	295	436
932	2,829	373	274	285	295	437
933	2,832	374	274	285	296	438
934	2,835	374	274	285	296	438
935	2,837	374	275	286	297	439
936	2,841	375	275	286	297	439
937	2,843	375	276	287	298	441
938	2,847	376	276	287	298	441
939	2,849	376	276	288	299	441
940	2,852	376	276	288	299	442
941	2,856	377	277	288	299	442
942	2,859	377	277	289	299	443
943	2,862	378	278	289	301	444
944	2,865	378	278	290	301	444
945	2,867	378	278	290	301	445
946	2,871	379	279	290	301	445
947	2,873	379	279	292	303	447
948	2,877	380	280	292	303	447
949	2,879	380	280	292	303	447
950	2,881	380	280	292	303	448
951	2,886	381	281	292	303	448
952	2,888	381	281	293	304	448
953	2,892	382	282	293	304	449
954	2,894	382	282	293	304	449
955	2,897	382	283	293	304	449
956	2,900	383	283	295	306	451
957	2,903	383	284	295	306	451
958	2,906	384	284	296	306	452
959	2,909	384	284	296	306	452
960	2,911	384	284	296	306	452

* Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

Existing B.P./F.P. (as on 1-1-96) (1)	Consoli. Pension/ F.P. (as on 1-1-96) (2)	Difference from				
		1-1-96 to 31-3-96 (3)	1-4-96 to 30-6-96 (4)	1-7-96 to 31-12-96 (5)	1-1-97 to 30-6-97 (6)	1-7-97 onwards (7)
		Rs.	Rs.	Rs.	Rs.	Rs.
961	2,916	385	285	297	308	454
962	2,918	385	285	297	308	454
963	2,922	386	286	297	308	454
964	2,924	386	286	297	308	455
965	2,927	386	286	298	309	455
966	2,930	387	287	299	309	455
967	2,933	387	287	299	310	457
968	2,936	388	288	299	310	457
969	2,939	388	288	300	311	458
970	2,941	388	288	300	311	458
971	2,946	389	289	301	312	459
972	2,948	389	289	301	312	459
973	2,952	390	290	302	313	460
974	2,954	390	290	302	313	461
975	2,956	390	290	302	313	461
976	2,960	391	291	303	313	461
977	2,962	391	291	303	313	462
978	2,966	392	292	303	315	463
979	2,968	392	292	303	315	463
980	2,971	392	292	303	315	464
981	2,975	393	293	304	315	464
982	2,978	393	293	305	316	465
983	2,981	394	294	306	316	465
984	2,984	394	294	306	317	466
985	2,986	394	294	306	317	466
986	2,990	395	295	307	318	467
987	2,992	395	295	307	318	467
988	2,996	396	296	308	319	469
989	2,998	396	296	308	319	469
990	3,001	396	296	308	320	470
991	3,005	397	297	309	320	470
992	3,008	397	297	309	320	471
993	3,011	398	298	310	320	471
994	3,014	398	298	310	322	472
995	3,016	398	298	310	322	472
996	3,020	399	299	311	322	473
997	3,022	399	299	311	322	473
998	3,026	400	300	313	324	475
999	3,028	400	300	313	324	475
1,000	3,030	400	300	313	324	475

* Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

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REVISION TABLE

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Existing B.P./F.P (as on 1-1-96) (1) Rs.	Consoli. Pension/ F.P. (as on 1-1-96) (2) Rs.	Difference from				
		1-1-96 to 31-3-96 (3) Rs.	1-4-96 to 30-6-96 (4) Rs.	1-7-96 to 31-12-96 (5) Rs.	1-1-97 to 30-6-97 (6) Rs.	1-7-97 onwards (7) Rs.
1,001	3,035	401	300	313	324	475
1,002	3,037	401	300	313	324	475
1,003	3,041	402	301	313	324	476
1,004	3,043	402	301	313	324	476
1,005	3,046	402	302	313	324	477
1,006	3,049	403	302	314	326	478
1,007	3,052	403	302	315	326	479
1,008	3,055	404	303	315	326	479
1,009	3,058	404	303	315	326	479
1,010	3,060	404	303	315	326	479
1,011	3,065	405	303	315	327	480
1,012	3,067	405	303	315	327	480
1,013	3,071	406	304	316	327	481
1,014	3,073	406	304	316	327	481
1,015	3,076	406	304	317	328	481
1,016	3,079	407	305	317	328	482
1,017	3,082	407	305	317	329	483
1,018	3,085	408	306	318	329	484
1,019	3,088	408	306	318	330	484
1,020	3,090	408	306	318	330	484
1,021	3,095	409	306	318	330	485
1,022	3,097	409	306	318	330	485
1,023	3,101	410	307	320	331	486
1,024	3,103	410	307	320	331	486
1,025	3,105	410	307	320	331	486
1,026	3,109	411	308	320	331	487
1,027	3,111	411	308	320	331	487
1,028	3,115	412	309	321	333	488
1,029	3,117	412	309	321	333	488
1,030	3,120	412	309	321	333	489
1,031	3,124	413	309	321	333	489
1,032	3,127	413	309	322	333	489
1,033	3,130	414	310	322	333	489
1,034	3,133	414	310	322	334	491
1,035	3,135	414	310	322	334	491
1,036	3,139	415	311	323	335	492
1,037	3,141	415	311	323	335	492
1,038	3,145	416	312	324	336	493
1,039	3,147	416	312	324	336	493
1,040	3,150	416	312	324	336	494

*Till consolidated pension & DR at revised rate is paid or 31-12-97 whichever, is earlier.

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(2)

(34)

Existing B.P./F.P. (as on 1-1-96) (1) Rs.	Consoli. Pension/ F.P. (as on 1-1-96) (2) Rs.	Difference from				
		1-1-96 to 31-3-96 (3) Rs.	1-4-96 to 30-6-96 (4) Rs.	1-7-96 to 31-12-96 (5) Rs.	1-1-97 to 30-6-97 (6) Rs.	1-7-97 onwards ¹ (7) Rs.
1,041	3,154	417	312	324	336	494
1,042	3,157	417	312	325	336	494
1,043	3,160	418	313	325	336	494
1,044	3,163	418	313	326	338	496
1,045	3,165	418	313	326	338	496
1,046	3,169	419	314	326	338	496
1,047	3,171	419	314	326	338	497
1,048	3,175	420	315	327	339	498
1,049	3,177	420	315	328	339	498
1,050	3,179	420	315	328	339	498
1,051	3,184	421	315	328	339	498
1,052	3,186	421	315	328	339	498
1,053	3,190	422	316	328	340	499
1,054	3,192	422	316	328	340	499
1,055	3,195	422	316	328	340	500
1,056	3,198	423	317	328	340	500
1,057	3,201	423	317	330	342	502
1,058	3,204	424	318	330	342	502
1,059	3,207	424	318	331	342	502
1,060	3,209	424	318	331	342	503
1,061	3,214	425	318	331	343	503
1,062	3,216	425	318	331	343	503
1,063	3,220	426	319	331	343	504
1,064	3,222	426	319	331	343	504
1,065	3,225	426	319	331	343	505
1,066	3,228	427	320	333	344	505
1,067	3,231	427	320	333	345	507
1,068	3,234	428	321	333	345	507
1,069	3,237	428	321	334	345	507
1,070	3,239	428	321	334	346	508
1,071	3,244	429	321	334	346	508
1,072	3,246	429	321	334	346	508
1,073	3,250	430	322	334	346	509
1,074	3,252	430	322	335	347	509
1,075	3,254	430	322	335	347	509
1,076	3,258	431	323	336	347	510
1,077	3,260	431	323	336	347	510
1,078	3,264	432	324	336	349	512
1,079	3,266	432	324	336	349	512
1,080	3,269	432	324	336	349	512

*Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

REVISION TABLE

Existing B.P./F.P. (as on 1-1-96) (1) Rs.	Consoli. Pension/ F.P. (as on 1-1-96) (2) Rs.	Difference from				
		1-1-96 to 31-3-96 (3) Rs.	1-4-96 to 30-6-96 (4) Rs.	1-7-96 to 31-12-96 (5) Rs.	1-1-97 to 30-6-97 (6) Rs.	1-7-97 onwards (7) Rs.
1,081	3,273	433	324	336	349	512
1,082	3,276	433	324	337	349	512
1,083	3,279	434	325	338	349	513
1,084	3,282	434	325	338	350	514
1,085	3,284	434	325	338	350	514
1,086	3,288	435	326	339	351	515
1,087	3,290	435	326	339	351	515
1,088	3,294	436	327	340	352	517
1,089	3,296	436	327	340	352	517
1,090	3,299	436	327	340	352	517
1,091	3,303	437	327	340	352	517
1,092	3,306	437	327	340	352	517
1,093	3,309	438	328	341	352	518
1,094	3,312	438	328	341	353	519
1,095	3,314	438	328	341	353	519
1,096	3,318	439	329	342	354	520
1,097	3,320	439	329	342	354	520
1,098	3,324	440	330	343	355	522
1,099	3,326	440	330	343	355	522
1,100	3,328	440	330	343	355	522
1,101	3,333	441	330	343	355	522
1,102	3,335	441	330	343	355	522
1,103	3,339	442	331	344	356	523
1,104	3,341	442	331	344	356	523
1,105	3,344	442	331	344	356	523
1,106	3,347	443	332	344	356	524
1,107	3,350	443	332	344	357	525
1,108	3,353	444	333	346	358	525
1,109	3,356	444	333	346	358	526
1,110	3,358	444	333	346	358	526
1,111	3,363	445	333	346	359	527
1,112	3,365	445	333	346	359	527
1,113	3,369	446	334	347	359	527
1,114	3,371	446	334	347	359	528
1,115	3,374	446	334	347	359	528
1,116	3,377	447	335	348	360	529
1,117	3,380	447	335	348	361	530
1,118	3,383	448	336	349	361	530
1,119	3,386	448	336	349	361	531
1,120	3,388	448	336	349	362	531

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*Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

Existing B.P./F.P. (as on 1-1-96) (1) Rs.	Consoli. Pension/ F.P. (as on 1-1-96) (2) Rs.	Difference from				
		1-1-96 to 31-3-96 (3) Rs.	1-4-96 to 30-6-96 (4) Rs.	1-7-96 to 31-12-96 (5) Rs.	1-1-97 to 30-6-97 (6) Rs.	1-7-97 onwards (7) Rs.
1,121	3,393	449	336	349	362	532
1,122	3,395	449	336	349	362	532
1,123	3,399	450	337	350	362	532
1,124	3,401	450	337	350	362	532
1,125	3,403	450	337	350	363	533
1,126	3,407	451	338	351	363	533
1,127	3,409	451	338	351	363	533
1,128	3,413	452	339	352	363	534
1,129	3,415	452	339	352	365	535
1,130	3,418	452	339	352	365	535
1,131	3,422	453	339	352	365	536
1,132	3,425	453	339	352	365	536
1,133	3,428	454	340	353	365	536
1,134	3,431	454	340	353	365	536
1,135	3,433	454	340	353	366	538
1,136	3,437	455	341	354	366	538
1,137	3,439	455	341	354	366	538
1,138	3,443	456	342	354	367	539
1,139	3,445	456	342	355	368	540
1,140	3,448	456	342	355	368	540
1,141	3,452	457	342	355	368	541
1,142	3,455	457	342	356	368	541
1,143	3,458	458	343	356	368	541
1,144	3,461	458	343	357	368	541
1,145	3,463	458	343	357	369	542
1,146	3,467	459	344	357	369	542
1,147	3,469	459	344	357	370	543
1,148	3,473	460	345	357	370	543
1,149	3,475	460	345	358	371	545
1,150	3,477	460	345	358	371	545
1,151	3,482	461	345	358	371	545
1,152	3,484	461	345	358	371	545
1,153	3,488	462	346	359	372	546
1,154	3,490	462	346	359	372	546
1,155	3,493	462	346	359	372	546
1,156	3,496	463	347	359	372	547
1,157	3,499	463	347	359	372	547
1,158	3,502	464	348	360	373	548
1,159	3,505	464	348	361	374	549
1,160	3,507	464	348	362	374	549
				362	374	549

*Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

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Existing B.P./F.P. (as on 1-1-96) (1) Rs.	Consoli. Pension/ F.P. (as on 1-1-96) (2) Rs.	Difference from				
		1-1-96 to 31-3-96 (3) Rs.	1-4-96 to 30-6-96 (4) Rs.	1-7-96 to 31-12-96 (5) Rs.	1-1-97 to 30-6-97 (6) Rs.	1-7-97 onwards (7) Rs.
1,161	3,512	465	348	362	374	550
1,162	3,514	465	348	362	374	550
1,163	3,518	466	349	362	375	551
1,164	3,520	466	349	362	375	551
1,165	3,523	466	349	362	375	551
1,166	3,526	467	350	364	376	552
1,167	3,529	467	350	364	377	553
1,168	3,532	468	351	364	377	554
1,169	3,535	468	351	365	377	554
1,170	3,537	468	351	365	377	554
1,171	3,542	469	351	365	378	555
1,172	3,544	469	351	365	378	555
1,173	3,548	470	352	365	378	556
1,174	3,550	470	352	365	378	556
1,175	3,552	470	352	365	378	556
1,176	3,556	471	353	367	379	557
1,177	3,558	471	353	367	379	557
1,178	3,562	472	354	367	380	559
1,179	3,564	472	354	367	380	559
1,180	3,567	472	354	367	381	559
1,181	3,571	473	354	367	381	559
1,182	3,574	473	354	367	381	559
1,183	3,577	474	355	369	381	560
1,184	3,580	474	355	369	382	561
1,185	3,582	474	355	369	382	561
1,186	3,586	475	356	370	382	562
1,187	3,588	475	356	370	383	562
1,188	3,592	476	357	371	384	563
1,189	3,594	476	357	371	384	563
1,190	3,597	476	357	371	384	564
1,191	3,601	477	357	371	384	564
1,192	3,604	477	357	371	384	564
1,193	3,607	478	358	372	384	564
1,194	3,610	478	358	372	385	566
1,195	3,612	478	358	372	385	566
1,196	3,616	479	359	373	386	567
1,197	3,618	479	359	373	386	567
1,198	3,622	480	360	374	387	568
1,199	3,624	480	360	374	387	568
1,200	3,626	480	360	374	387	568

*Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

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Existing B.P./F.P. (as on 1-1-96) (1) Rs.	Consoli. Pension/ F.P. (as on 1-1-96) (2) Rs.	Difference from				
		1-1-96 to 31-3-96 (3) Rs.	1-4-96 to 30-6-96 (4) Rs.	1-7-96 to 31-12-96 (5) Rs.	1-1-97 to 30-6-97 (6) Rs.	1-7-97 onwards (7) Rs.
1,201	3,631	481	360	374	387	569
1,202	3,633	481	360	374	387	569
1,203	3,637	482	361	375	387	569
1,204	3,639	482	361	375	388	570
1,205	3,642	482	361	375	388	570
1,206	3,645	483	362	375	388	570
1,207	3,648	483	362	375	389	572
1,208	3,651	484	363	377	390	572
1,209	3,654	484	363	377	390	573
1,210	3,656	484	363	377	390	573
1,211	3,661	485	363	377	390	573
1,212	3,663	485	363	377	390	573
1,213	3,667	486	364	378	391	574
1,214	3,669	486	364	378	391	574
1,215	3,672	486	364	378	391	575
1,216	3,675	487	365	378	391	575
1,217	3,678	487	365	379	393	577
1,218	3,681	488	366	380	393	577
1,219	3,684	488	366	380	393	577
1,220	3,686	488	366	380	393	578
1,221	3,691	489	366	380	394	578
1,222	3,693	489	366	380	394	578
1,223	3,697	490	367	381	394	579
1,224	3,699	490	367	381	394	579
1,225	3,701	490	367	381	394	579
1,226	3,705	491	368	382	395	580
1,227	3,707	491	368	382	395	580
1,228	3,711	492	369	383	396	582
1,229	3,713	492	369	383	396	582
1,230	3,716	492	369	383	397	583
1,231	3,720	493	369	383	397	583
1,232	3,723	493	369	383	397	583
1,233	3,726	494	370	384	397	583
1,234	3,729	494	370	384	398	584
1,235	3,731	494	370	384	398	584
1,236	3,735	495	371	385	398	585
1,237	3,737	495	371	385	398	585
1,238	3,741	496	372	386	400	587
1,239	3,743	496	372	386	400	587
1,240	3,746	496	372	386	400	587

*Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

REVISION TABLE

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Existing B.P./F.P (as on 1-1-96) (1) Rs.	Consoli. Pension/ F.P. (as on 1-1-96) (2) Rs.	Difference from				
		1-1-96 to 31-3-96 (3) Rs.	1-4-96 to 30-6-96 (4) Rs.	1-7-96 to 31-12-96 (5) Rs.	1-1-97 to 30-6-97 (6) Rs.	1-7-97 onwards (7) Rs.
1,241	3,750	497	372	386	400	587
1,242	3,753	497	372	387	400	587
1,243	3,756	498	373	387	400	588
1,244	3,759	498	373	388	401	589
1,245	3,761	498	373	388	401	589
1,246	3,765	499	374	388	402	590
1,247	3,767	499	374	388	402	590
1,248	3,771	500	375	389	403	592
1,249	3,773	500	375	389	403	592
1,250	3,775	500	375	389	403	592
1,251	3,780	501	375	389	403	592
1,252	3,782	501	375	389	403	592
1,253	3,786	502	376	390	403	593
1,254	3,788	502	376	390	404	593
1,255	3,791	502	376	390	404	593
1,256	3,794	503	377	390	404	594
1,257	3,797	503	377	391	405	595
1,258	3,800	504	378	391	405	595
1,259	3,803	504	378	393	406	596
1,260	3,805	504	378	393	406	596
1,261	3,810	505	378	393	406	597
1,262	3,812	505	378	393	406	597
1,263	3,816	506	379	393	407	598
1,264	3,818	506	379	393	407	598
1,265	3,821	506	379	393	407	598
1,266	3,824	507	380	394	407	599
1,267	3,827	507	380	395	409	600
1,268	3,830	508	381	395	409	600
1,269	3,833	508	381	396	409	601
1,270	3,835	508	381	396	409	601
1,271	3,840	509	381	396	410	602
1,272	3,842	509	381	396	410	602
1,273	3,846	510	382	396	410	602
1,274	3,848	510	382	396	410	603
1,275	3,850	510	382	396	410	603
1,276	3,854	511	383	398	411	604
1,277	3,856	511	383	398	411	604
1,278	3,860	512	384	398	412	605
1,279	3,862	512	384	398	412	605
1,280	3,865	512	384	398	413	606

sr. *Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

SWAMY'S—PENSION REVISION MANUAL

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Existing B.P./F.P. (as on 1-1-96) (1) Rs.	Consoli. Pension/ F.P. (as on 1-1-96) (2) Rs.	Difference from					
		1-1-96 to 31-3-96 (3)	1-4-96 to 30-6-96 (4)	1-7-96 to 31-12-96 (5)	1-1-97 to 30-6-97 (6)	1-7-97 onwards (7) Rs.	
1,281	3,869	513	384	398	413	606	
1,282	3,872	513	384	398	413	606	
1,283	3,875	514	385	399	413	606	
1,284	3,878	514	385	400	414	608	
1,285	3,880	514	385	400	414	608	
1,286	3,884	515	386	401	414	609	
1,287	3,886	515	386	401	414	610	
1,288	3,890	516	387	402	416	610	
1,289	3,892	516	387	402	416	611	
1,290	3,895	516	387	402	416	611	
1,291	3,899	517	387	402	416	611	
1,292	3,902	517	387	402	416	611	
1,293	3,905	518	388	403	416	611	
1,294	3,908	518	388	403	417	613	
1,295	3,910	518	388	403	418	613	
1,296	3,914	519	389	404	418	614	
1,297	3,916	519	389	404	419	615	
1,298	3,920	520	390	405	419	615	
1,299	3,922	520	390	405	419	615	
1,300	3,924	520	390	405	419	615	
1,301	3,929	521	390	405	419	615	
1,302	3,931	521	390	405	419	616	
1,303	3,935	522	391	406	419	616	
1,304	3,937	522	391	406	420	617	
1,305	3,940	522	391	406	420	617	
1,306	3,943	523	392	406	421	618	
1,307	3,946	523	392	407	421	619	
1,308	3,949	524	393	408	422	619	
1,309	3,952	524	393	408	422	620	
1,310	3,954	524	393	408	422	620	
1,311	3,959	525	393	408	422	620	
1,312	3,961	525	393	408	422	620	
1,313	3,965	526	394	409	423	621	
1,314	3,967	526	394	409	423	621	
1,315	3,970	526	394	409	423	622	
1,316	3,973	527	395	409	423	622	
1,317	3,976	527	395	410	425	623	
1,318	3,979	528	396	411	425	624	
1,319	3,982	528	396	411	425	624	
1,320	3,984	528	396	411	425	624	

*Till consolidated pension & DR at revised rate is paid or 31-12-97, whichever is earlier.

16/11/05

C-5

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH NEW DELHI.

O.A.No. 1978/2002

IN THE MATTER OF :

Nathu Ram PalApplicants.

VERSUS

U.O.C & OthersRESPONDENTS.

INDEX

<u>SR.NO.</u>	<u>PARTICULARS OF DOCUMENTS.</u>	<u>PAGE NO.</u>
1.	Affidavit on behalf of applicant.	
2.	Annex P-1: Cir. dt 10.2.98.	
3.	Annex P-2: order dt 28.5.96	

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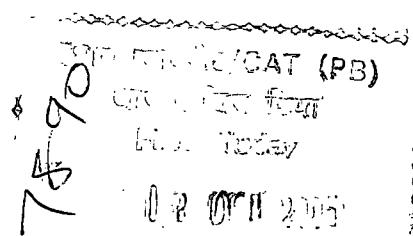
18/10/05

Through counsel:

(Yogesh Sharma)

Advocate

CAT Bar Room, Opp. Punjab Bhawan
New Delhi..



Applicant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A.NO.1978/2000

In the matter of :

Nathu Ram Pali

.....Petitioner.

Versus

Union of India & Others.

.....Respondents.

Counter Affidavit to the affidavit filed by
the respondents along with documents.

I, Nathu Ram Pali S/o Late Sh. Pati Ram,r/o 3842, Shanit Mohalla, Gali No.12, Gandhi Nagar, Delhi, Do hereby solemnly affirm and declares as under:

1. That I am the applicant in the above noted OA and denied each and every allegation and facts stated by the respondents in their additional affidavit dt.23.9.2005 as well as facts stated in the Writ petition annexed with the additional affidavit.
2. That as per the Govt. of India OM dated 10.2.1998 regarding the revision of the pre 1.1.1986 pensioners, before fixation of the pension of the applicant, the pay of the applicant should be revised as on 1.1.1986 and as on 1.1.1996 on notional basis and than only the pension of the applicant should be fixed on the revised pay, and respondents rightly fixed the pension of the applicant vide order dated 22/24.6.98.

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3. That it is relevant to mention here that at the time of retirement the applicant was working as Senior Engineering Assistant and the pay scale of the Senior Engineering Assistant were revised after retirement of the applicant from retrospective date and that is why the pay of the applicant was revised vide order dated 28.5.1996 in the scale of Rs. 550-900 w.e.f. 1.1.1978 and in the scale of Rs. 2000-3200 w.e.f. 1.1.1986 for the purpose of fixation of pension.
4. That the respondents vide order dated 19.8.1998 fixed the pension of the applicant on the basis of pay scale of Rs. 1640-2900, which is totally wrong.
5. That as per the notification dt.10.2.98, the pension of the applicant should be revised as per the fixation dt.28.5.1996.
6. That the respondents suppressed the relevant facts and the relevant orders from the Hon'ble Tribunal and not filed the additional affidavit with clean hands and not placed the correct facts and orders before the Hon'ble Tribunal as well as Hon'ble High Court.

Deponent
Nathoo Ram Pali

Verification:

I, the above named deponent do hereby verify that the contents of above paras are correct to the best of my knowledge and that I have not suppressed any material facts.

7/10/08
A. Deon
A. Deon
for
7/10/08
(Yogmala)
A. Deon

Deponent
Nathoo Ram Pali

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G.I., Dept. of Pen. & P.W., O.M. No. F. 45/86/97-P. & P.W. (A),
dated 10-2-1998

Revision of Pension of pre-1-1-1986 pensioners

The undersigned is directed to say that in pursuance of Government's decision on the recommendations of Fifth Central Pay Commission announced in this Department's Resolution No. 45/86/97-P&PW (A), dated 30-9-1997 and in continuation of instructions contained in this Department's Office Memorandum No. 45/86/97-P & PW (A)-Part-II, dated 27-10-1997, the President is now pleased to decide that the pension/family pension of all pre-1986 pensioners/family pensioners who were in receipt of the following types of pension as on 1-1-1996 under Liberalized Pension Rules, 1950, CCS (Pension) Rules, 1972, as amended from time to time or the corresponding rules applicable to Railway pensioners and pensioners of All India Services may be revised with effect from 1-1-1996 in the manner indicated in the succeeding paragraphs:—

- (i) Retiring Pension.
- (ii) Superannuation Pension.
- (iii) Compensation Pension.
- (iv) Invalid Pension.

2. In accordance with the provisions contained in CCS (Pension) Rules, 1972, and the Government's orders issued thereunder, at present pension of all pre-1986 pensioners is based on the average emoluments drawn by them during last completed 10 months immediately preceding the date of retirement and similarly family pension is based on the last pay drawn by the deceased Government servant/pensioner. Government has, *inter alia* accepted the recommendation of Fifth Central Pay Commission to the effect that the pension of all the pre-1986 retirees may be updated by notional fixation of their pay as on 1-1-1986 by adopting the same formula as for the serving employees and thereafter for the purpose of consolidation of their pension/family pension as on 1-1-1986, they may be treated alike those who have retired on or after 1-1-1986. Accordingly, pay of all those Government servants who retired prior to 1-1-1986 and were in receipt of pension as on 1-1-1986 and also in cases of those Central Government employees who died prior to 1-1-1986, in respect of whom family pension was being paid on 1-1-1986, will be fixed on notional basis in the revised scale of pay for the post held by the pensioner at the time of retirement or on the date of death of Government employee, introduced subsequent to retirement/death of Government employee consequent upon promulgation of Revised Pay Rules on implementation of recommendations of successive Pay Commissions or of award of Board of Arbitration or judgment of Court or due to general revision of the scale of pay for the post, etc. The number of occasions on which pay shall be required to be fixed on notional basis in each individual case would vary and may be required to be

PENSION, GRATUITY

Annex - P-1
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revised on several occasions in respect of those employees who retired in the 'fifties and sixties'. In all such cases pay fixed on notional basis on the first occasion shall be treated as 'pay' for the purpose of emoluments for re-fixation of pay in the revised scale of pay on the second occasion and other elements like DA/*Ad hoc* DA/Additional DA, IR, etc., based on this notional pay shall be taken into account. In the same manner pay on notional basis shall be fixed on subsequent occasions. The last occasion shall be fixation of pay in the scale introduced on the basis of Fourth Central Pay Commission and made effective from 1-1-1986. While fixation of pay on notional basis on each occasion, the pay fixation formulae approved by the Government and other relevant instructions on the subject in force at the relevant time shall be strictly followed. However, the benefit of any notional increments admissible in terms of the rules and instructions applicable at the relevant time shall not be extended in any case of re-fixation of pay on notional basis. The notional pay so arrived as on 1-1-1986 shall be treated as average emoluments for the purpose of calculation of pension and accordingly the pension shall be calculated as on 1-1-1986 as per the pension formula then prescribed. The pension so worked out shall be consolidated as on 1-1-1996 in accordance with the provisions contained in Paragraph 4.1 of this Department's Office Memorandum No. 45/86/97-P & PW (A) Part-II, dated the 27th October, 1997 and shall be treated as basic pension for the purpose of grant of Dearness Relief in future.

3. In the case of family pension, the notional pay as on 1-1-1986 shall be treated as pay last drawn by the deceased Government employee/pensioner and family pension shall be calculated thereon at the rate in force as on 1-1-1986. This family pension shall be consolidated as on 1-1-1996 in accordance with the provisions contained in Para. 4.1 of this Department's Office Memorandum No. 45/86/97-P & PW (A) Part-II, dated the 27th October, 1997.

4. It has been separately decided that with effect from 1-1-1996, family pension shall be calculated at a uniform rate of 30% of basic pay in all cases instead of slab system and shall be subject to a minimum of Rs. 1,275 and maximum of 30% of the highest pay in the Government. It has also been decided that the benefit of increased rate of family pension introduced with effect from 1-1-1996 may also be extended to pre-1996 family pensioners from the same date. Accordingly, in case of those pre-1986 pensioners whose family pension has been calculated on notional pay under the slab system, family pension as on 1-1-1996 shall be re-calculated at the rate of 30% of the notional pay as determined on 1-1-1986. The additional family pension becoming due on account of difference between family pension admissible under slab system and at a rate of 30% shall be added to the consolidated family pension worked out in accordance with the provision of Para. 3 above. The total of these two amounts, i.e., consolidated pension *plus* additional family pension shall be basic family pension with effect from 1-1-1996 and shall be subject to a minimum of Rs. 1,275 and a maximum of 30% of highest pay in the Government as on 1-1-1996. Dearness Relief thereon shall be admissible in accordance with the orders issued from time to time after 1-1-1996.

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A few examples of calculation of family pension in the manner prescribed above are given in Annexure-I to this O.M.

5. In the case of existing pre-1986 pensioners in whose case the family pension has not come into operation as pensioners are/were alive as on 1-1-1996, while updating their pension on the basis of notional pay as on 1-1-1986, the family pension shall also be revised, consolidated and updated, wherever necessary, in terms of these orders and noted on their Pension Payment Order by the Pension Sanctioning Authority. The updated rates of family pension will apply as and when family pension becomes payable in such cases.

6. No arrears on account of revision of Pension/Family pension on notional fixation of pay will be admissible for the period prior to 1-1-1996.

7. No commutation will be admissible for the additional amount of pension accruing as a result of this revision. The existing commuted portion of pension, if any, would continue to be deducted from the consolidated pension while making monthly disbursement.

8. Notional fixation of pay as on 1-1-1996 will not affect DCRG entitlement already determined and paid with reference to rules in force at the time of retirement/death of the Government employee.

9. Arrears already paid on account of consolidation of pension/family pension or in continuance of grant of personal pension as an interim measure in the case of pre-1986 pensioners/family pensioners in accordance with the provisions contained in Paras. 9.2 & 4.2 of this Department's O.M. No. 45/86/97-P & PW (A)-Part-II, dated 27-10-1997 shall be adjusted by Pension Disbursing Authorities against arrears becoming due on the revision of pension/family pension on the basis of this order.

10. It shall be the responsibility of the Head of the Department and Pay and Accounts Office attached to the office from which the Government servant had retired or was working last before his death to revise the pension/family pension of pre-1986 pensioner/family pensioner with effect from 1-1-1996 in accordance with these orders and issue a revised Pension Payment Authority.

11. Each pre-1986 pensioner/family pensioner who was in receipt of pension as on 1-1-1996 is required to apply for revision of his/her pension in the prescribed form (in duplicate) as at Annexure-II to his/her Pension Sanctioning Authority viz., Ministry, Department, Office, etc., within a period of 180 days from the date of issue of these orders. Those who fail to submit their application within the stipulated period will be deemed to have opted to continue to draw their existing pension/family pension. However, any delay in submission of application for revision of pension will be condoned only with the approval of Department of Pension & Pensioners' Welfare. It will be in the interest of the pensioner to furnish full details available with him/her, which may facilitate fixation of his/her pay on notional basis, in the application submitted by him/her.

12. In cases where the pensioner/family pensioner was alive as on 1-1-1996 and died subsequently, his/her legal heir(s) is/are also entitled to lifetime arrears with effect from 1-1-1996 till the date of death of pensioner/family pensioner. For this purpose legal heir(s) may also apply to Pension Sanctioning Authority.

13. On receipt of application from the pensioner/family pensioner, the Pension Sanctioning Authority will pass on these documents along with one copy of the application after verifying relevant entries to the respective Head of Office within a period of 30 days from the date of the receipt of application under intimation to pensioner/family pensioner. It will be the responsibility of the Pension Sanctioning Authority to impress upon the concerned Head of Office for fixation of pay on notional basis at the earliest and issue revised authority within a period of 90 days from the date of receipt of application from the pensioner/family pensioner. However, the Pension Sanctioning Authority, in no case will ask the pensioner/family pensioner to surrender his/her original PPO for issuing revised authority. His revised authority will be issued under the existing PPO number and would travel to the Pension Disbursing Authority through the same channel through which the original PPO had travelled. The Pension Disbursing Authority would affix this authority to both halves of PPO. In case a Department/Office has been abolished or merged with another Department, the case of revision of pay would have to be processed by the office in which the parent Department of the retired/deceased Government servant has been merged or the office which is keeping the records of the abolished Department/Office.

14. There may be cases where it would be difficult for the Head of Office to determine the revised scale of pay corresponding to pre-revised scale as the scales of pay have been revised from time to time and some of the scales might have become defunct after a particular period of time. In such cases, it would be for the Head of Department to decide about equivalence of pre-revised scale with the revised scale after consulting the Integrated Finance Division. However, in cases where it is not feasible to arrive at a conclusion in this regard, the final decision can be taken by the Head of Department in consultation with the Ministry of Finance and DoP&T.

15. Revision of pay on notional basis from time to time as indicated in the preceding paragraphs will require locating old records for past periods. As the Ministries, Departments and Offices of the Central Government have been re-organized several times during this period, it is likely that the service records of a large number of employees may not be readily available. There is also possibility of the records having been destroyed on expiry of their scheduled retention period. In such cases, the pensioner/family pensioner could be asked to produce copies of relevant orders, etc., available with him/her indicating the scale of pay of the post held by the Government servant at the time of retirement/death as also qualifying service rendered (in case of pensioner only). However, in such cases, the onus of verifying the correctness of the records made available by the pensioner/family pensioner shall be with the

Administrative Authorities. In very rare cases of pre-1973 retirees, if the Head of Department is satisfied and records a certificate to the effect that despite of all the best efforts of Department including that of contacting the concerned pensioner/family pensioner it has not been possible to revise the pay on notional basis on service records in a particular case due to non-availability of relevant records, the pay of pre-1973 pensioner/deceased Government servant could be fixed outright at the minimum of the revised scale of pay introduced with effect from 1-1-1973.

16. Under the normal circumstances, pension becomes payable from the date on which a Government servant ceases to be borne on the establishment. As such the length of service could also be calculated taking into account the date of joining Government service and date of retirement of the Government servant as also the other relevant records available.

17. Concerted efforts should be made by all concerned authorities to ensure that pre-1986 pensioners/family pensioners are not put to any harassment or hardship in regard to re-fixation of their pay/pension/family pension.

18. The detailed procedure/guidelines about the action to be taken on the application received from pre-1986 pensioners/family pensioners by the Pension Sanctioning Authorities and other authorities for revising pay and re-computing pension/family pension are contained in the Annexure-III to this O.M.

19. The cases of Central Government employees who have been permanently absorbed in Public Sector Undertakings/Autonomous Bodies will be regulated as follows:—

(a) Where the Government servants on permanent absorption in Public Sector Undertakings/Autonomous Bodies continue to draw pension separately from the Government, the pension of such absorbees will also be updated in terms of these orders. Cases of the Government servants who have drawn one time terminal benefits in lump sum equal to 100% of their pensions and are entitled to the restoration of one-third commuted portion of pension as per Supreme Court judgment, dated 15-12-1995, shall not, however, be covered by these orders.

(b) FAMILY PENSION

Orders have been issued by the Government from time to time in regard to entitlement to family pension in case of those Government servants who seek permanent absorption in Public Sector Undertakings/Autonomous Bodies. In cases where eligible members of the family of the deceased absorbee were in receipt of/entitled to family pension as on 1-1-1986 in pursuance of the then existing orders their family pension will also be revised in accordance with these orders.

20. These orders are not applicable in case of Armed Forces pensioners but are applicable in the case of Civilian Defence pensioners.

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21. In their application to the persons belonging to the Indian Audit and Accounts Department, these orders issue in consultation with the Comptroller and Auditor-General of India.

22. Ministry of Agriculture, etc., are requested to bring the contents of these orders to the notice of Heads of Departments/Controller of Accounts, Pay and Accounts Officers, and Attached and Subordinate Offices under them on top priority basis. All Pension Disbursing Authorities are also advised to prominently display these orders on their notice boards for the benefit of the pensioners/family pensioners.

Annexure - I

EXAMPLES

Reference Para. 4 of O.M. No. 45/86/97-P & PW (A)-Pt. III,
dated 10-2-1998

		No. 1	No. 2	No. 3
(i)	Date of Retirement	31-1-1985	30-6-1976	31-12-1980
(ii)	Scale of Pay at the time of retirement	1,200-1,600	1,500-2,000	500-900
(iii)	Pay last drawn	1,200	2,000	500
(iv)	Pay fixed on notional basis on 1-1-1986	3,100 (In the scale of 3,000-4,500)	4,575 (In the scale of 3,700-5,000)	1,640 (In the scale of 1,640-2,900)
(v)	Family pension admissible on 1-1-1986 at the rate in force on date on notional pay at (iv) above	600	687	450
(vi)	Consolidated family pension admissible on 1-1-1996 with reference to (v) above in terms of Department of Pension & Pensioners' Welfare O.M. No. 45/86/97-P&PW (A)-Part II, dated 27-10-1997	1,838	2,098	1,396

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		No. 1	No. 2	No. 3
(vii)	Family pension admissible on 1-1-1996 @ 30% pay fixed on notional basis as at (iv) above.	930	1,373	492
(viii)	Additional Family Pension admissible on 1-1-1996 (Column (vii) - Column (v))	930 - 600 = 330	1,373 - 687 = 686	492 - 450 = 42
(ix)	Total Family Pension admissible on 1-1-1996 (Column (vi) + Column (viii))	1,838 + 330 = 2,168	2,098 + 686 = 2,784	1,396 + 42 = 1,438

Annexure - II

As referred to in Para. II of O.M. No. 45/86/97-P & PW (A)
Part-III, dated 10-2-1998

FORM OF APPLICATION

To

(PENSION SANCTIONING AUTHORITY)

Subject:— Revision of pension/family pension in the case of pre-1986 pensioners/family pensioners as on 1-1-1996 in terms of Department of Pension & Pensioners' Welfare Office Memorandum No. 45/86/97-P & PW (A)—Part-III, dated 10-2-1998.

Sir,

Kindly revise my pension/family pension entitlement shown in my PPO (Photocopy enclosed) in terms of the Department of Pension and Pensioners' Welfare Office Memorandum No. 45/86/97-P & PW (A)—Part-III, dated 10-2-1998. The requisite particulars are given below:—

1. Name of the Applicant in Block letters and Full Postal Address.
2. Type of pension admissible.
3. Name of the deceased Government servant/ pensioner in case of family pension. ...

1. Applicable only in cases where the applicant is a family pensioner.

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PENSION, GRATUITY

4. Date of retirement/death of the Government employee ...
5. Date from which pension/family pension is being drawn ...
6. Pension Payment Order (PPO) No. ...
7. Office/Department/Ministry in which the pensioner/deceased Government servant (pensioner) served last and the post held by him. ...
8. The scale of pay of the post last held and the last pay drawn ...
9. Name of the Pension Sanctioning Authority, i.e., the authority which issued PPO. ...
10. If any documentary evidence is being attached to facilitate determination of length of qualifying service as also revised scale of pay for the post last held by the pensioner/deceased Government servant or pensioner. If yes, details thereof ...

Date:

(SIGNATURE OF PENSIONER/FAMILY PENSIONER)

Particulars at 2, 3, 5, and 6 verified

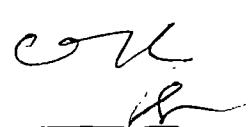
SIGNATURE
Rubber Stamp of Pension
Sanctioning Authority

Annexure - III

GUIDELINES FOR REVISION OF PAY AND RE-FIXATION OF PENSION, ETC., FOR PRE-1986 PENSIONERS/FAMILY PENSIONERS

I. FOR THE PENSION SANCTIONING AUTHORITIES

- (a) The Pension Sanctioning Authority will accept the application (in duplicate) for the revision of pension/family pension in respect of those pre-1986 pensioners/family pensioners who were in receipt of pension/family pension on 1-1-1996. An acknowledgement in respect of receipt of application with date may be given to the applicant.
- (b) The relevant entries in regard to name, type of pension, Pension Payment Order number and the date from which pension/family pension was sanctioned will be attested by the Pension Sanctioning Authority.
- (c) After attestation, one copy of the application with relevant records will be sent to the concerned Head of Office immediately and in any case not later than 30 days from the date of receipt of application.



GOVERNMENT OF INDIA
 OFFICE OF THE DIRECTOR, DOORDARSHAN KENDRA
NEW DELHI

No. DDK-1(4)96-S(Admn.II) 6012

Dated: 28/3/86

ORDER

In supersession of this office Order of even number dated 22/6/95 the pay of Sh/Smt/Km Nathoo Ram Palli is fixed in the revised scale of Rs. 550-25-750-FB-30-900/- with effect from 1/1/78 and Rs. 2000-60-2300-FB-75-3200 with effect from 1/1/86 and refixed from the date of promotion as Senior Engineering Assistant under FR-22(1)(a) in accordance with the Ministry of I&B Order No. 310/15/93-B(D) dated 7/12/95 as under:

1. Pay fixed as EA in the revised scale w.e.f. _____
2. Date of promotion as Sr. Engg. Asstt. 30/4/76 1/1/78 Rs. 550/- + 125 P.P
1/4/78 Rs. 575/- + 100 P.P
3. Pay fixed under FR-22(1)(a) as SEA in the revised scale 1/4/79 Rs. 600/- + 75 P.P
1/4/80 Rs. 625/- + 50 P.P
1/4/81 Rs. 650/- + 25 P.P
1/4/82 Rs. 675/-
1/4/83 Rs. 700/-
1/4/84 Rs. 725/-

Retired from service on 31/8/84

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4. Date of next increment NIL

The above fixation is subject to the audit observation and over payment made if any either in the form of arrear or otherwise will be recovered from him without any notice.

Ram Bili
(RAM BILAS)
DY. DIRECTOR (ADMN.)
for DIRECTOR.

✓ Sh/Smt./Km. Sh. Nathoo Ram Palli

Ex-SEA S/O Seth Pati Ram

Near Cattle Pond, Sahawar Town, Distt. ETAH (UP).

Copy to: 1. The Pay and Accounts Officer, Doordarshan, Soochana Bhawan, New Delhi.
2. Dte. General, Doordarshan, Mandi House, New Delhi.
3. Service Book and Personal File of Sh/Smt/Km _____
4. Acctt. Branch (Cash) DDK, New Delhi. (2 copies).

for DIRECTOR.

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